QUICKLY.

Amgen to set up R&D centre in Hyderabad

Hyderabad: Amgen plans to open a Science and Innovation Centre at Genome Valley in Hyderabad, as part of its global R&D network of seven laboratories. "The new centre in Genome Valley expands the way we integrate experimental science with data and technology across our global research capabilities and complements our strong US-based Research and Development footprint," Jay Bradner, MD, Executive Vice President of R&D, AI and Data at Amgen, said. OUR BUREAU

TN House seeks scrapping of NEET; BJP walks out

Chennai: The Tamil Nadu Assembly adopted a resolution urging the Union government to scrap NEET and facilitate admission to UG medical courses based on Class 12 marks. The resolution, moved by Health Minister KG Arunraj, said that the State government had consistently emphasised that NEET is against social justice and equality and also against the rights of the States insofar as medical education is concerned. BJP MLA Bhojarajan opposed the resolution and staged a walkout. PTI

Government to promote access to GI products

New Delhi: The MSME Ministry and the Department for Promotion of Industry and Internal Trade have signed an agreement to boost commercialisation and market access of Indian GI products, the government said . The agreement is expected to enhance the livelihoods of indigenous artisans, weavers, and producers, while also strengthening the One District One Product ecosystem in the country. PTI

FCRA Bill: Centre considering JPC route amid opposition in Parliament

REJECTED. Opposition parties have allied against the Bill, demanding withdrawal in its present form

Our Bureau
New Delhi

With two days left for Parliament's Monsoon Session to get over, the government is unlikely to initiate a discussion on the Foreign Contribution (Regulation) Amendment (FCRA) Bill, 2026, on Wednesday. It may refer the legislation to a Joint Parliamentary Committee as the opposition parties, especially Congress, DMK, TMC and Samajwadi Party, have hardened their stand and want the Bill to be withdrawn or scrapped in the present format.

Government sources said sending the Bill to the Joint Parliamentary Committee (JPC) is one of the two options being considered. It is being weighed as the NDA does not want to pass the legislation without proper discussion, given the international interest in the proposed amendments sought to the FCRA Act.

Key among the changes, which are being opposed by religious bodies and the Opposition, is that the Bill seeks to make amendments applicable retrospectively and that a government entity would take over the possession of an institution if its FCRA registration is over or it fails to get it renewed. However, the organisation will get ownership back on the renewal of the registration.

The other option is to make attempts in the next session of Parliament to initiate a debate on the Bill, said sources. Introduced in the Lok Sabha on March 25 seeking government oversight on non-governmental organisations' (NGOs) functioning and foreign funding, the Bill was to come up for discussion on Wednesday in Parliament, Mizoram Chief Minister Lalduhoma had told reporters after meeting Union Home Minister Amit Shah on August 7.

The CM, however, said Shah had assured that the Bill would not have retrospective effect.

Though it was not on the agenda, Opposition parties, including the Congress and the TMC, raised the issue during the Rajya Sabha's Business Advisory Committee (BAC) meeting, asking when the FCRA Bill would be taken up for discussion.

To that, the government replied that a decision would be made in due course. Others like the BJD have openly expressed their stand that the Bill could be sent to a JPC ment for further scrutiny.

During the meeting, the BAC allotted two hours for The Mines and Minerals (Development and Regulation) Amendment Bill, 2026; two hours for The Tribunals Reforms Bill, 2026; three hours for The National Co-operative Development Corporation (Amendment) Bill, 2026; and 1.5 hours for The Kerala (Alteration of Name) Bill, 2026.

The National Co-operative Development Corporation (Amendment) Bill, 2026, and The Kerala (Alteration of Name) Bill, 2026, were passed by the LS on Tuesday.

UNDER THE LENS. The FCRA Bill seeks strict government oversight on NGOs and foreign funding SANSAD TV

'OPPOSITION STALLING'

Later, Deputy Chairman Harivansh announced the decisions of the BAC in the House.

Union Parliamentary Affairs Minister Kiren Rijiju accused the Congress and other Opposition parties on Tuesday of stalling Parliament to avoid a debate on the student protests, asserting that the government is ready for a full discussion and a response from Home Minister Amit Shah.

"Yesterday, we made an offer that the government is ready for a complete and detailed discussion over everything which happened around the students' protest. We had the reply ready and Home Minister Amit Shah was ready too. But they (the Opposition) are not letting a discussion happen," Rijiju said.

The logjam in Parliament continued, with NDA MPs holding a protest outside Parliament to counter the Opposition on the students' protest issue. Rijiju said the Opposition continued to prevent the House from functioning despite the government's readiness to hold the discussion.

Medical devices industry seeks regulatory authority, governance structure

PT Jyothi Datta
Mumbai

Close to a dozen medical device and civil society organisations, among others, have sought a National Medical Devices Regulatory Authority, with the autonomy of telecom body TRAI or the insurance sector's IRDAI and the regulatory oversight of food authority FSSAI.

In their letter to Union Health Minister JP Nadda, they said medical devices continue to be seen as "an adjunct to pharmaceuticals," despite scientific, engineering and regulatory distinctions between the two.

PRESENT APPROACH

Calling for a re-examination of the draft Drugs, Medical Devices & Cosmetics Bill, 2026, the letter said the present approach undermined India's ambition to become a global medical device manufacturing hub, reduce import dependency and achieve exports exceeding ₹1 lakh crore in the next 5–7 years.

The 11 associations that jointly submitted the letter represent manufacturers, traders, healthcare providers, hospitals, clinicians and patient advisory groups. The "drug-centric framework" of the draft is one of the key concerns they raised, with the Bill retaining pharma-style terminology such as "adulterated" and "spurious," applying criminalisation to engineering deviations.

TECHNICAL LAPSES

Criminalisation of technical lapses, the letter pointed out, includes imprisonment of one to seven years for labelling errors, documentation lapses and licensing issues, contrary to global norms where administrative enforcement is the standard, the letter said.

It also pointed to expanded police-style powers, arrest and cessation powers for inspectors, creating "a climate of regulatory fear that deters investment.

"Despite repeated recommendations, the Bill fails to establish a dedicated National Medical Devices Regulatory Authority," it said, despite the industry's ask being echoed by government panels and agencies.

The reference was to the Parliamentary Standing Committee Reports 138 & 146 that recommended a separate law and department for medical devices; NITI Aayog's Draft Medical Devices Bill (2019), which proposed a modern, engineering-aligned framework; and the World Health Organizations's global principles, emphasising risk-management, lifecycle safety and shared responsibility.

The draft omits engineering concepts and standards, such as biocompatibility (ISO 10993), usability engineering (IEC 62366) and software lifecycle safety (IEC 62304).

PUNITIVE FRAMEWORK

"The Bill applies the same punitive framework across low-risk and high-risk devices, ignoring risk-proportionate regulation," it added.

"India's medical devices sector cannot be shackled by a pharma-centric law. Eleven national associations... urge the government to enact a standalone Medical Devices Act. Without this, India risks discouraging investment, innovation and patient safety — undermining Make in India and Atmanirbhar Bharat," said Rajiv Nath, Forum Coordinator, Association of the Indian Medical Device industry.

Withdraw FCRA Amendment Bill, TN Assembly urges Centre

Our Bureau
Chennai

The Tamil Nadu Assembly on Tuesday passed a resolution urging the Union government to withdraw the Foreign Contribution (Regulation) Amendment Bill, 2026, in its present form.

DEEP CONCERN

Rajmohan, Minister for School Education, Tamil Development, Information and Publicity, moved the Bill, stating that the House expressed its deep concern over the provisions in the Bill in its present form.

The concern was related to the transfer, management, disposal and sale of the assets of charitable organisations to the government on various grounds, such as expiry of FCRA registration, non-renewal, refusal of renewal, cancellation of registration or surrender of registration.

Rajmohan, TN Minister for School Education, Tamil Development, Information and Publicity

Provisions may adversely affect the autonomy of charitable organisations educational and social welfare institutions.

These provisions may adversely affect the autonomy of charitable organisations and, in particular, the functioning of educational and social welfare institutions run by minorities, it felt. Any amendment must ensure the principles of natural justice, proportionality, protection of property rights, legitimate expectation and federalism.

While ensuring transparency and accountability, it must also protect the rights of lawfully functioning charitable, educational, medical, religious, cultural and social welfare organisations, urged the State government in the resolution.

SC asks govt to consider plea for emergency response to online, deepfake crimes

What is the value of a legal remedy if it arrives only after the damage has become irreversible, a petitioner asked

Krishnadas Rajagopal
New Delhi

The Supreme Court on Tuesday asked the Centre to consider a petition seeking a time-bound emergency mechanism against online threats of rape, murder or physical violence, non-consensual intimate or AI-generated material and harmful deepfake impersonations.

A Bench, headed by Chief Justice of India Surya Kant, said the issues raised by petitioner-advocate NK Goswami raised serious concerns, including that digital harm travels at technological speed, causing instant and often irreparable damage to ordinary persons, while conventional legal remedies moved at a slow and institutional pace, and were frequently ineffective.

The court asked the Ministries of Home, Law, Information and Technology, National Commissions for Women and Protection of Child Rights to examine the plea to frame a mechanism for emergency response to online threats, doxxing, child exposure and deepfake impersonation.

JUSTICE DELAYED...

"What is the value of a legal remedy if it arrives only after the damage has become irreversible?" Goswami asked the court.

The court recorded the plea for the setting up of a "narrow, time-bound, URL-specific and judicially or legally supervised emergency mechanism against some of the gravest forms of online harm — specific threats of rape, murder or physical violence; dangerous doxxing; disclosure of children's school, location and other private particulars; non-consensual intimate or AI-generated material; and harmful deepfake impersonation."

'Digital harm travels at tech speed, causing instant and often irreparable damage to ordinary persons'

The plea said that "an online threat could be posted in seconds. A residential address can be circulated in minutes. A child's school details can be copied across platforms. A fabricated video can be downloaded, mirrored, archived and redistributed thousands of times before the victim even discovers it."

SPEED GAP

"By the time an FIR is registered, a civil injunction is sought, a platform grievance is processed or a criminal prosecution begins, the original injury may already have multiplied beyond recall," Goswami submitted.

The petition described the mismatch as a "speed gap" between digital harm and legal remedy.

Andhra Pradesh to redevelop slums on the lines of Mumbai's Dharavi model

G Naga Sridhar
Hyderabad

The Andhra Pradesh government has cleared a new redevelopment model for slums, modelled on Mumbai's Dharavi redevelopment, with a pilot project in Visakhapatnam.

The government will leverage the value of development rights to create modern housing for existing residents while minimising the direct financial burden on the exchequer.

DEVELOPMENT RIGHTS

The Greater Visakhapatnam Municipal Corporation (GVMC) will redevelop the Velampeta slum under the Visakhapatnam Economic Region (VER) Programme on a design, build, finance and transfer (DBFT) basis, with a high-rise having 177 housing units on a 1,986.45 sq m site.

A key feature of the model is that instead of relying entirely on conventional government funding, the successful private bidder will undertake redevelopment against transferable development rights (TDR).

The government has permitted a TDR ratio of up to 1:4 as the maximum bidding parameter, with the project to be awarded through a competitive tender process. The bidder will quote the TDR requirement competitively in lieu of the construction cost. This is expected to create a market-driven mechanism for upgrading valuable urban land while ensuring that existing residents receive proper housing.

To make the project viable, the government has approved a series of special relaxations and exemptions under the Andhra Pradesh Building Rules, including permission for a high-rise complex in a congested area, reduced setbacks, parking provision of around 10 per cent of the total built-up area against the normally prescribed 22 per cent, as well as waiver of specified fees and charges payable to the GVMC, urban development authorities and other agencies.

The government has directed the GVMC to execute the project in a time-bound manner and treat it as a pilot project for replication in other slum pockets under the Visakhapatnam Economic Region Programme.

Coforge enters Private Equity biz

Our Bureau
Bengaluru

Coforge has announced the launch of a new business unit focused on the private equity (PE) sector.

Drawing on the Coforge management's record of turning around businesses including NIIT Technologies, Incessant Technologies, SLK Global, Cigniti Technologies and Encora LLC, the new unit will leverage Coforge's expertise and playbooks to help PE firms drive value.

"We are recognised for having an execution intensity that is uniquely our own. Our acquisition integration playbook has allowed us to leverage technology to create enterprise value at scale over the last decade," said Preeti Singh, Executive Vice-President and Head of North America, Coforge.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR UTKAL STEELS LIMITED WAS OPERATING IN RE-ROLLING MILLS AT ROURKELA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**UTKAL STEELS LIMITED** U27109OR1970PLC000546 AAACU2254R
2.	Address of the registered office	Udit Nagar Shree Complex Sundargarh, Rourkela, Orissa, India 769012
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL as per the data made available by suspended board of directors.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details including last available Financial Statements (with schedules) of two years and list of creditors can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com Further, the list of creditors claimed is available at https://ibbi.gov.in/claims/front-claim-details-25865
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The Eligibility criteria for Resolution Applicant can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com
10.	Last date for receipt of expression of interest	27th August 2026
11.	Date of issue of provisional list of prospective resolution applicants	6th September 2026
12.	Last date for submission of objections to provisional list	11th September 2026
13.	Date of issue of final list of prospective resolution applicants	21st September 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th September 2026
15.	Last date for submission of resolution plans	26th October 2026
16.	Process email id to submit Expression of Interest	cirp.utkal@gmail.com

*Above timelines are subject to CIRP period extension/exclusion.

Sd/-
CA IP Pankaj Bhattad
Resolution Professional
For M/s Utkal Steels Limited
IP Registration No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
AFA Valid: 31/12/2026
Registered Address: Unit No. 605, 6th Floor, Suntech Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai- 400 059
12th August 2026, Mumbai Maharashtra

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Ahmedabad : 98240 24882
thehindu businessline.

पावरग्रिड POWERGRID

NOTICE

1. Petition for determination of transmission tariff for 2024-29 tariff block for **Asset-1:** 02 Nos. of 220kV line bays at Satna for LILO of 220kV Satna -Maihar line at Satna (PG)/S/s and **Asset-2:** Installation of 1x500 MVA, 400/220 kV ICT(4th) along with associated ICT bays at Satna (PG)/S/s under "Western Region Expansion Scheme XXXIII (Part-D)" in Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
2. The beneficiaries of the above-mentioned Transmission system are (1) MPPMCL, Jabalpur (2) MSEDCL, Mumbai (3) GUVNL, Vadodara (4) Electricity Department, Government of Goa, Panaji, (5) DNHDDPCL, Silvassa (6) CSPDCL, Raipur (7) CTUIL (8) Madhya Pradesh Power Transmission Company Limited, Jabalpur
3. Tariff details:
SCOD of the Project: 27.05.2024
FR Approved cost for Project: ₹ 6057.00Lakhs
Estimated completion cost: ₹ 6936.35Lakhs

Transmission tariff for 2024-29 Tariff Block — **Rs. in lakhs**

Asset No.	Asset Name and its location	COD	2024 -25	2025 -26	2026 -27	2027 -28	2028 -29
1	02 Nos. of 220kV line bays at Satna for LILO of 220kV Satna-Maihar line at Satna (PG)S/s	23.12.2025* (Proposed)	NA	44.60	175.72	212.82	239.07
2	Installation of 1x500 MVA, 400/220 kV ICT(4th) along with associated ICT bays at Satna(PG) S/s	07.05.2026	NA	NA	805.54	985.29	1034.61

4. A copy of the application made for determination of tariff is posted on the website of the applicant at **www.powergrid.in.**
5. The suggestions and objections, if any, on the proposals for determination of tariff contained in the petition may be filed by any person, including the beneficiaries, through their e-filing portal of the Commission or in writing before the Secretary, Central Electricity Regulatory Commission, 6th, 7th & 8th floor, Tower B, World Trade Centre, Nauroji Nagar, New Delhi - 110029 (or other address where the office of the Commission is situated), with a copy to the petitioner at the address of its corporate office within 30 days of publication of this notice.

Place: Gurgaon
Date: 12.08.2026
Sd/-
Deputy General Manager (Commercial)

POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)
Corp. Office : "Saudamini", Plot No. 2, Sector-29, Gurugram-122001, (Haryana)
Reg. Office : B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016. Tel : 011-26560112, 26560121
www.powergrid.in **CIN :** L40101DL1989GOI038121

A Maharatna PSU

MUTHOOT FINCORP LTD. | GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001. CIN : U65929KL1997PLC011518, Ph: +91 471 4911400, 2331427,

Notice is hereby given for the information of all concerned that gold ornaments pledged with under mentioned branches of the company , which were overdue for redemption and which have not been redeemed so for in spite of repeated notices will be auctioned on 15.09.2026 from 10 am onwards.

SATARA DISTRICT - DAHIWADI SATARA: 4412001170, 4412001187, 4412001257, 4412001259, 4412001303, 4412001315, 4412001330, 4412001340, 4412001383, 4412001386, 4412001371, 4412001404, 4412001407, 4412001413, 4412001429, 4412001485, 4412001528, 4412001534, 4412001538, 4412001561, 4412001562, 4412001563, 4412001565, 4412001574, 4412001577, 4412001629, 4412001631, 4412001642, 4412001662, 4412001677, 4412001718, 4412001736, **WAD:** 4421000441, 4421002382, 4421002402, 4421002547, 4421002563, 4421002601, 4421002611, 4421002634, 4421002702, 4421002717, 4421002722, 4421002725, 4421002732, 4421002755, 4421002842, 4421002870, 4421002892, 4421002929, 4421002960, 4421002975, 4421002986, 4421003029, 4421003035, 4421003116, 4421003207, 4421003210, 4421003231, **PATAN-SATARA:** 1812000779, 1812000786, 1812000792, 1812000919, 1812000930, 1812000935, 1812000936, 1812000957, 1812000962, 1812000963, 1812000974, 1812000990, 1812001014, 1812001015, 1812001025, 1812001045, 1812001047, 1812001049, 1812001051, 1812001069, 1812001077, 1812001079, 1812001092, 1812001114, 1812001179, 1812001242, 1812001243, 1812001259, 1812001269, 1812001280, 1812001315, 1812001316, 1812001349, 1812001389, 1812001413, 1812001478, 1812001498, 1812001510, 1812001515, 1812001520, 1812001551, **PHALTAN-SATARA:** 3870001114, 3870001231, 3870001267, 3870001310, 3870001321, 3870001333, 3870001337, 3870001339, 3870001382, 3870001406, 3870001445, 3870001470, 3870001483, 3870001510, 3870001552, 3870001561, 3870001584, 3870001679, 3870001744, 3870001825, 3870001858, 3870001882, 3870001893, 3870001894, 3870001899, 3870001945, 3870001959, 3870001996, 3870002003, 3870002004, 3870002012, 3870002022, 3870002029, 3870002050, 3870002070, 3870002106, 3870002136, 3870002207, 3870002219, 3870002279, 3870002304, 3870002377, 3870002413, 3870002414, 3870002419, 3870002443, 3870002515, **SATARA:** 1358001638, 1358001645, 1358001658, 1358001670, 1358001672, 1358001762, 1358001771, 1358001800, 1358001801, 1358001802, 1358001811, 1358001821, 1358001869, 1358001882, 1358001883, 1358001908, 1358001911, 1358001922, 1358001986, 1358001998, 1358002005, 1358002074, 1358002083, 1358002084, 1358002089, 1358002095, 1358002096, 1358002121, 1358002171, 1358002220, 1358002244, 1358002246, 1358002251, 1358002326, 1358002342, 1358002352, 1358002378, 1358002417, 1358002427, 1358002459, 1358002517, 1358002527, 1358002558, 1358002583, 1358002645, 1358002676, 1358002787, 1358002798, 1358002821, 1358002852, 1358002905, 8000051355, **WAI-SATARA:** 2680000917, 2680000972, 2680000981, 2680000982, 2680001060, 2680001073, 2680001086, 2680001120, 2680001149, 2680001153, 2680001190, 2680001193, 2680001206, 2680001214, 2680001217, 2680001220, 2680001221, 2680001239, 2680001241, 2680001270, 2680001273, 2680001277, 2680001291, 2680001297, 2680001300, 2680001313, 2680001325, 2680001330, 2680001337, 2680001346, 2680001349, 2680001355, 2680001371, 2680001373, 2680001384, 2680001435, 2680001457, 2680001505, 2680001512, 2680001513, 2680001514, 2680001531, 2680001536, 2680001573, 2680001593, 2680001626, 2680001637, 2680001639, 2680001640, 2680001645, 2680001653, 2680001657, 2680001659, 2680001677, 2680001683, 2680001684, 2680001687, 2680001688, 2680001707, 2680001710, 2680001725, 2680001776, 2680001807.

Auction will be conducted at respective branches, please note if the auction does not get completed on the same day due to any reasons, the same will be conducted on 25.09.2026 at 10.00 am onwards at SATARA DISTRICT - SATARA: FIRST FLOOR, GITE HEIGHTS , UG 1 & 2, , NEAR POWAI NAKA,, OPPOSITEJAI VIJAY TALKIES , SATARA, MAHARASHTRA : 415001 .The bidders are requested to produce photo id card ,Pan card .The successful bidder should transfer the money through RTGS.

MUTHOOT FINCORP LTD

(Continued from previous page...)

2) Allotment to Non-Institutional Investors - I (More than 2 lots & up to ₹1,000,000/-) (After Rejections): The Basis of Allotment to the Non-Institutional Investors, who have bid for more than 2 lots & up to ₹ 1,000,000/-, at the Issue Price of ₹ 130 per Equity Share, was finalized in consultation with BSE. The category has been subscribed to the extent of 212.56 times (after rejection). The total number of Equity Shares allotted in this category is 1,50,000 Equity Shares to 50 successful applicants. The details of the Basis of Allotment of the said category (on sample basis) are as under:

Sr. No.	No. of Shares Applied for (Category wise)	No. of Applications Received	% of Total	Total No. of Shares applied in each category	% to Total	No of equity shares Allocation per Applicant	Ration of allottees to applicants	Total No. of shares allocated/ allotted
1	3000	9260	91.63	2,77,80,000	87.13	3,000	23: 4630	1,38,000
2	4000	487	4.82	19,48,000	6.11	3,000	2:487	6,000
3	5000	122	1.20	6,10,000	1.91	3,000	1:122	3,000
4	6000	113	1.12	6,78,000	2.13	3,000	0:1	0
5	7000	124	1.23	8,68,000	2.72	3,000	1:124	3,000
TOTAL		10,106	100	3,18,84,000	100			1,50,000

3) Allotment to Non-Institutional Investors - II (More than ₹ 1,000,000/-) (After Rejections): The Basis of Allotment to the Non-Institutional Investors, who have bid for more than ₹ 1,000,000/- at the Issue Price of ₹ 130 per Equity Share, was finalized in consultation with BSE. The category has been subscribed to the extent of 308.11 times (after rejection). The total number of Equity Shares allotted in this category is 3,00,000 Equity Shares to 100 successful applicants. The details of the Basis of Allotment of the said category (on sample basis) are as under:

Sr. No.	No. of Shares Applied for (Category wise)	No. of Applications Received	% of Total	Total No. of Shares applied in each category	% to Total	No of equity shares Allocation per Applicant	Ration of allottees to applicants	Total No. of shares allocated/ allotted
1	8000	10653	95.49	8,52,24,000	92.22	2,85,000	95:10653	2,85,000
2	9000	227	2.03	20,43,000	2.21	6,000	2:227	6,000
3	10000	114	1.02	11,40,000	1.23	3,000	1:114	3,000
4	11000	24	0.20	2,64,000	0.29	0	0:1	0
5	12000	26	0.20	3,12,000	0.34	0	0:1	0
6	13000	3	0.03	39,000	0.04	0	0:1	0

4) Allotment to Market Maker: The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 130/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 2,80,000 Equity shares, the total number of shares allotted in this category is 2,80,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares Applied for (Category wise)	No. of Applications Received	% of Total	Total No. of Shares applied in this category	% to Total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total No. of shares allocated/ allotted
1	2,80,000	1	100.00	2,80,000	100.00	2,80,000	1:1	2,80,000

5) Allotment to QIBs excluding Anchor Investors (After Rejections): Allotment to QIBs, who have bid at the Issue Price of ₹ 130/- per Equity Share has been done on a proportionate basis in consultation with BSE. This category has been subscribed to the extent of 89.57 times of QIB portion and 0 times of Mutual fund portion. The total number of Equity Shares allotted in the QIB category is 5,92,000 Equity Shares, which were allotted to 40 successful Applicants.

CATEGORY	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPI	VCF	TOTAL
QIB	46000	0	0	163000	294000	83000	6000	592000

6) Allotment to Anchor Investors (After Rejections): The Company in consultation with the BRLM has allocated 8,88,000 Equity Shares to 5 Anchor Investors at the Anchor Investor Issue Price of ₹ 130 per Equity Shares in accordance with the SEBI (ICDR) Regulations. This represents upto 60% of the QIB Category.

CATEGORY	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPI	VC'S	TOTAL
ANCHOR	0	0	0	618000	116000	154000	0	888000

The Board of Directors of our Company at its meeting held on August 10, 2026 has taken on record the basis of allotment of Equity Shares approved by the designated Stock Exchange, being BSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched / mailed for unblocking of funds and transfer to the Public Issue Account on or before August 10, 2026. In case the same is not received within ten days, Investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees shall be uploaded on August 10, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from BSE and the trading of the Equity Shares is expected to commence trading on August 12, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated August 10, 2026 filed with the Registrar of Companies, Mumbai, ("RoC").

INVESTOR'S PLEASE NOTE

The details of the allotment made has been hosted on the website of the Registrar to the Issue, Mudra RTA Ventures Private Limited at website: www.mudrarta.com

TRACK RECORD OF BOOK RUNNING LEAD MANAGER: The BRLM has handled eight SME public issues so far out of which one of the issue has closed below offer price on the listing date.

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole Bidder Serial number of the ASBA form, number of Equity Shares bid for, Bidder DP ID, Client ID, PAN, date of submission of the Bid cum Application Form, address of the Bidder, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and copy of the Acknowledgment Slip received from the Designated Intermediary and payment details at the address given below:

MudraRTA

MUDRA RTA VENTURES PRIVATE LIMITED
Address: B-117, 3rd Floor, DDA Shed, Okhla Industrial Area Phase-1, New Delhi -110020
Telephone: 91-9958808069 | **Email:** ipo@mudrarta.com
Investor Grievance Email: info@mudrarta.com | **Website:** www.mudrarta.com
Contact Person: Akshay Tanwar
SEBI Registration Number: INR000004413
CIN: U70200DL2022PTC401399

On behalf of Board of Directors
G V ELECTRICALS LTD
Sd/-
JAWED AKHTAR
Designation: Chairman and Whole-time director
DIN: 05267037

Date: August 11, 2026
Place: Mumbai, Maharashtra

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF G V ELECTRICALS LTD.

Disclaimer: *G V ELECTRICALS LTD has filed the Prospectus with the RoC on August 10, 2026 and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of the BRLM, Seren Capital Private Limited at www.serencapital.in and the Company at: www.gvelectricals.com and shall also be available on the website of the BSE and SEBI. Investors should note that investment in Equity Shares involves a degree of risk and for details relating to the same, please see* ***"Risk Factors"*** *beginning on page 22 of the Prospectus.*

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the ***"Securities Act"****) or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Issued and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Issues and sales are made. There will be no public Issuing in the United States.*

AdBaaz

अमेरिका-इराण चर्चेमुळे तेलाच्या दरात वाढ; जागतिक बाजारातही तेजी

मुंबई, दि. ११ (प्रतिनिधी) : अमेरिका आणि इराण यांच्यात शांतता करारासाठी सुरू असलेल्या चर्चेमुळे तसेच होर्मुझ सामुद्रधुनी पुन्हा खुली होण्याच्या शक्यतेमुळे मंगळवारी कच्च्या तेलाच्या दरात वाढ झाली. त्याचवेळी जागतिक शेअर बाजारातही तेजी दिसून आली. मात्र, वाढत्या महागाईच्या चिंतेमुळे बाजारातील वाढ मर्यादित राहिली.

अमेरिका आणि इराण यांच्यात काही प्रकारचा समझोता होण्याची शक्यता असल्याचे पाकिस्तानचे संरक्षणमंत्री यांनी म्हटले आहे. त्यामुळे तेलपुरवठ्यावरतची चिंता काही प्रमाणात कमी होण्याची अपेक्षा आहे. मात्र, अमेरिकेचे अध्यक्ष डोनाल्ड ट्रम्प यांनी इराणसमोर युद्ध, हल्ले आणि निर्दशनांमध्ये मारल्या गेलेल्या मृत्यूसाठी नुकसानभरपाईची अट ठेवली आहे. त्यामुळे होर्मुझ सामुद्रधुनी पूर्णपणे खुली होण्याबाबत अद्याप अनिश्चितता कायम आहे.

आंतरराष्ट्रीय बाजारात ब्रेंट कच्च्या तेलाचा दर मागील दोन दिवसांत सुमारे ५ टक्क्यांनी वाढला असून, मंगळवारी तो आणखी ०.२३ टक्क्यांनी वाढून ८७.९२ डॉलर प्रति बॅरलवर पोहोचला. अमेरिकेतील कच्च्या तेलाचा दर ०.१६ टक्क्यांनी वाढून ८२.२६ डॉलर प्रति बॅरल झाला. सोमवारी वाढलेल्या तणावामुळे तेलाच्या दरात तब्बल ५ टक्क्यांची वाढ झाली होती.

जागतिक शेअर बाजारातही संमिश्र तेजी राहिली. एम एस सी आय चा जागतिक शेअर निर्देशांक ०.१० टक्क्यांनी वाढला. अमेरिकेत डाऊ जोन्स ०.०३ टक्क्यांनी वाढून ५३,९९०.८७ अंकांवर, तर एसअँडपी ५०० निर्देशांक ०.०९ टक्क्यांनी वाढून ७,७६०.२६ अंकांवर पोहोचला. मात्र, नॅस्डॅक ०.०३ टक्क्यांनी घसरून २६,५९७.८५ अंकांवर राहिला.

दरम्यान, अमेरिकेच्या जुलै महिन्यातील महागाईची आकडेवारी बुधवारी जाहीर होणार असून, त्याकडे बाजाराचे लक्ष लागले आहे. या आकडेवारीचा परिणाम सप्टेंबरमधील फेडरल रिझर्व्हच्या व्याजदर निर्णयावर होण्याची शक्यता आहे. बाजारात सप्टेंबरमध्ये व्याजदर वाढण्याची शक्यता सध्या जवळपास ५० टक्के मानली जात आहे.तेंत्रज्ञान क्षेत्रात एनव्हिडियाने कृत्रिम बुद्धिमत्ता क्षेत्रातील पायाभूत सुविधांसाठी ब्लॅकरॉक, अपोलो आणि गोल्डमन सॅक्ससह सहा वित्तीय संस्थांशी भागीदारी केली आहे. या माध्यमातून ५०० अब्ज डॉलरपेक्षा अधिक निधी उभारणीची योजना आहे.

जाहीर नोटीस

माझे अशील **मेसर्स ग्लोबेटेक्स फायनर्स अँड फॅसिंक्स** (**'मालक'**) यांच्याकडून कार्यालय क्र. ७४ बी, ७ वा मजला, बाळक मार्केट अप्रिम्स अँड बिझनेस प्रिमिसेस को-ऑपरेटिव सोसायटी लिमिटेड, ३०६, काळबादेवी रोड, मुंबई - ४०००२ चे कार्यालय संपर्यातील 'करारा'च्या अटी 'शेअर प्रमाणपत्र'च्या खालील मूळ प्रती गहाळ/हरवल्या आहेत. सदर कार्यालय हे मुंबई शहर नोंदणी जिल्हा आणि उपनिबंधित भुलेश्वर विभागच्या सीटीएस क्र. १८/७ वरील जमिनीवर स्थित आहे. त्यांनी योग्य आणि कायद शोध घेऊनही हे दस्तऐवज सापडलेले नाहीत, ते खालीलप्रमाणे आहेत:

१) ए. लक्ष्मीचंद नानजी काकड, २. पुष्पोत्तम जी. काकड आणि ३. नारायणदास जी. काकड (मेसर्स काकड बिल्डर्सचे भागीदार) हे वोफका व्यावसायिक आणि मेसर्स ट्रेक्सरीन प्रिंटर्स हे खरेदीदार यांच्यात झालेला दिनांक २९ जुलै १९६९ रोजीचा 'करार'.

२) मेसर्स ट्रेक्सरीन प्रिंटर्स (त्रिकेते) आणि मेसर्स ग्रोमेक्स वजरंगलाल (खरेदीदार) यांच्यात झालेला दिनांक २९ नोव्हेंबर १९८३ रोजीचा 'विक्रीपत्र करार'.

३) मेसर्स ग्रोमेक्स वजरंगलाल (इन्फ्रास्ट्रक्चर्स) आणि मेसर्स ग्लोबेटेक्स फायनर्स अँड फॅसिंक्स (हस्तवंतरिते) यांच्यात झालेला दिनांक १४ मे २००२ रोजीचा 'विक्री करार'.

४) काकड मार्केट अप्रिम्स अँड बिझनेस प्रिमिसेस को-ऑप. सोसायटी लिमिटेडने प्रत्येकी ५० रुपये दर्शनी मूल्य असलेले आणि डिस्टिक्टिव्ह क्र. ७०१ ते ७०५, असलेले ५ शेअर्स समाविष्ट असणारे शेअर प्रमाणपत्र क्र. १४१.

सदर हरवलेल्या/गहाळ झालेल्या दस्तऐवजांसंबंधीचा हरवल्याचा अहवाल (क्र. १११४७६-२०२६, दिनांक १० ऑगस्ट २०२६) माझे अशील मेसर्स ग्लोबेटेक्स फायनर्स अँड फॅसिंक्स (**'मालक'**) यांनी त्यांच्या भागीदार श्रीमती सोनिया संजीव अरोरा यांच्यामार्फत एल. टी. मार्ग पोलीस ठाणे, मुंबई येथे दाखल केला आहे. वर नमूद केलेले दस्तऐवज कोणत्याही व्यक्तीच्या ताब्यात असल्यास किंवा वर नमूद दस्तऐवजांबाबत अथवा सदर कार्यालय परिसरातबाबत किंवा त्याच्या जोगत्यांबाबत कोणत्याही व्यक्तीचा आक्षेप, हरकत, अधिकार, हितसंबंध किंवा दावा असल्यास, त्यांनी या नोटीसच्या प्रकाशनाच्या तारखेपासून १४ दिवसांच्या आत खालील स्वाक्षरीकर्त्यांना त्यांच्या पत्त्यावर (मार्फत: दरेश जैन, कार्यालय क्र. ४१०, ४ था मजला, इमारत क्र. ३०६, काळबादेवी रोड, मुंबई - ४०००२) संपूर्ण कागदपत्री पुराव्यांसह लेखी स्वरूपात कळवावे, विहित मुदतीत तसे न केल्यास, असे कोणतेही आणि सर्व दावे हरकतीस केले आहेत आणि/किंवा केलेला नाही असे मानले जाईल.

दिनांक: १२ ऑगस्ट, २०२६

सही/-
महेंद्र सी. जैन
वकील आणि सॉलिसिटर

ललिता ज्वेलरी मार्टचा आयपीओ १७ ऑगस्टला खुला होणार

मुंबई, दि. ११ (प्रतिनिधी) : ललिता ज्वेलरी मार्ट लिमिटेडचा प्राथमिक समभाग विक्री प्रस्ताव अर्थात आयपीओ १७ ऑगस्ट २०२६ रोजी गुंतवणूकीसाठी खुला होणार आहे. कंपनीने प्रत्येकी पाच रुपये दर्शनी मूल्य असलेल्या इक्विटी येईल. त्यामुळे किरकोळ गुंतवणूकदारांना समभागासाठी १९० ते २०१ रुपये असा किंमतपट्टा निश्चित केला आहे. गुंतवणूकदारांना या आयपीओमध्ये सहभागी होण्यासाठी १९ ऑगस्ट २०२६ पर्यंत बोली लावता येणार आहे.

या आयपीओसाठी गुंतवणूकदारांना किमान ७४ इक्विटी समभागांसाठी बोली लावावी लागणार आहे. त्यानंतर ७४ समभागांच्या पटीत अतिरिक्त बोली करता यापैकी ७५ टक्के समभाग पात्र संस्थात्मक खरेदीदारांसाठी राखीव ठेवण्यात आले आहेत. तर १५ टक्के समभाग बिगर-संस्थात्मक गुंतवणूकदारांसाठी आणि उर्वरित १० टक्के समभाग किरकोळ गुंतवणूकदारांसाठी राखीव ठेवण्यात आले आहेत. या आयपीओतून कंपनी ३०० कोटी रुपयांपर्यंत भांडवल उभारण्याची अपेक्षा आहे. या निधीचा वापर कंपनीच्या विद्यमान आणि भविष्यातील उपकंपन्यांमध्ये गुंतवणूक करण्यासाठी, कर्जाची परतफेड किंवा आगाऊ रक्कम देण्यासाठी आणि सामान्य कॉर्पोरेट कारणांसाठी केला जाणार आहे.

फॉर्म जी
उत्कल स्टील्स लिमिटेडसाठी स्वारस्य पत्रासाठी आमंत्रण
(ही कंपनी राउरकेला येथे गै-रॉलिंग मिल्स चालवत होती)
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी नादारी निराकरण प्रक्रिया) विनियम, २०१६ च्या विनियम ३६अ च्या उप-विनियम (१) अंतर्गत)

अ. क्र.	संबंधित तपशील
१.	कॉर्पोरेट कर्जदाराचे नाव तसेच पॅन आणि सीआयएन/एलएलपी क्रमांक	**उत्कल स्टील्स लिमिटेड** U27109OR1970PLC000546 AAACU2254R
२.	नोंदणीकृत कार्यालयाचा पत्ता	उदित नगर अे ऑफसेस, सुंदरगड, राउरकेला, ओडिशा, भारत ७६९०१२
३.	वेबसाइटची पूअवागत	लागू नाही
४.	जहाजांचा रिकार्ड मालमत्ता तसेच त्या विक्रीशी आहेत त्या तिकाणाचा तपशील	निरंक
५.	मुख्य उत्पादनांची/सेवांची स्थापित क्षमता	निरंक
६.	मागील आर्थिक वर्षात विकलेला मेलेला मुख्य उत्पादनांचे/सेवांचे प्रमाण आणि मूल्य	गिलेवित संचालक मंडळाने उपलब्ध करून दिलेल्या माहितीनुसार निरंक.
७.	कर्मचारी/कामगारांची संख्या	निरंक
८.	दीन वर्षांची आर्थिक एकत्रलब्ध अधिक वित्तरणाचे (केवळएकत्रकेल्या) आणि भन्नकीची यादी यासह अधिक तपशील खालील मुआवाहनवर उपलब्ध आहेत:	दीन वर्षांची आर्थिक एकत्रलब्ध अधिक वित्तरणाचे (केवळएकत्रकेल्या) आणि भन्नकीच्या यादीसह इतर तपशील रिझोल्यूशन प्रोफेशनलकडून cirp.utkal@gmail.com वर ईमेलद्वारे प्राप्त केले जाऊ शकतात. तसेच, दावा केलेल्या भन्नकीचे यादी https://ibbi.gov.in/claims/front-claim-details/25955 वर उपलब्ध आहे.
९.	सक्षितेच्या कलम ९५(२)(ह) अंतर्गत निराकरण अव्यावसायिकांची पात्रता खालील मुआवाहनवर उपलब्ध आहे:	निराकरण अर्जदारांकडी पात्रतेचे निकष रिझोल्यूशन प्रोफेशनलकडून cirp.utkal@gmail.com वर ईमेलद्वारे प्राप्त केले जाऊ शकतात.
१०.	स्वारस्य पत्र प्राप्त होण्याची अंतिम तारीख	२७ ऑगस्ट २०२६
११.	संभाव्य निराकरण अर्जदारींची तात्पुती यादी जारी करण्याची तारीख	६ सप्टेंबर २०२६
१२.	तात्पुरत्या यादीवरील आक्षेप सादर करण्याची अंतिम तारीख	११ सप्टेंबर २०२६
१३.	संभाव्य निराकरण अर्जदारींची अंतिम यादी जारी करण्याची तारीख	२१ सप्टेंबर २०२६
१४.	संभाव्य निराकरण अर्जदारांना माहितीपत्रक, मूल्यसमपर मॉड्यूस आणि निराकरण योजनेसाठी दिलेली जारी करण्याची तारीख	२६ सप्टेंबर २०२६
१५.	निराकरण योजना सादर करण्याची अंतिम तारीख	२६ ऑक्टोबर २०२६
१६.	स्वारस्य पत्र सादर करण्यासाठी प्रक्रिया ईमेल आयडी	cirp.utkal@gmail.com

नोंदणीकृत कॉर्पोरेट नादारी निराकरण प्रक्रिया (सीआयआरपी) कालावधीच्या मुदतवाढीच्या/वगळण्याच्या अधीन आहे.

सही/-
संजय आयपी पंकज भट्ट
रिझोल्यूशन प्रोफेशनल
मे. उत्कल स्टील्स लिमिटेडकरिता
आयपी नोंदणी क्र.: IBBI/IPA-001/IP-P-02941/2023-2024/14362
***व्यक्ति वेळापत्रक दिनांक: १५/१२/२०२६ पर्यंत**
नोंदणीकृत पत्ता: पुष्पिंद क्र. ६०५, ६ वा मजला, सन्देक्ष केस्ट, गुडंद नगर, अंधेरी कुर्ला रोड, अंधेरी (पूर्व), मुंबई - ४०० ०५९
दिनांक आणि ठिकाण: १२ ऑगस्ट २०२६, मुंबई महाराष्ट्र

मे. मिंटिफी फिनसर्व्ह प्रायव्हेट लिमिटेड

नोंदणीकृत कार्यालय: टाइम्स स्क्वेअर, पुष्पिंद क्र. ६७१, दरा मजला, विस्तार इंडस्ट्रीज इस्टेटच्या समोर, अंधेरी-कुर्ला रोड, मरोळ नाका, अंधेरी - पूर्व, मुंबई - ४०००५९

स्थावर मालमत्तांच्या विक्रीसाठी खाजगी कराराची विक्री

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८(५) (ड) सह नामनमा जारीच्या स्थावर मालमत्तांच्या विक्रीसाठी विक्री नोटीस.

याद्वारे सर्वसामान्य जनतेला आणि विशेषत: कर्जदार / सह-कर्जदार / गहाणकर्ता/हमीदार यांना नोटीस देण्यात येते की, सुरक्षित धनकोकडे गहाण असलेल्या खाली वर्णन केलेल्या स्थावर मालमत्ता, ज्याचा ताबा मे. मिंटिफी फिनसर्व्ह प्रायव्हेट लिमिटेडच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, तिला याद्वारे मे. मिंटिफी फिनसर्व्ह प्रायव्हेट लिमिटेड म्हणून संदर्भित करले जाईल, पुढील मालमत्ता खाली करणाऱ्या नसी आहे येथे आहे", "जसी आहे तेथे आहे", आणि जे काही आहे तेथे आहे" तत्त्वावर विक्री करीत आहेत. याद्वारे स्वस्थावन करतेत सूचित करण्यात येते की अभी स्थावर मालमत्ता खाली करणाऱ्यांद्वारे विक्रीवर आहेत,

अ. क्र.	गहाणे क्र. आणि कर्जदार, सह-कर्जदार, गहाणगहाणदार यांचे नाव	वित्तीय ऋण अभिलेखांनुसार तसेच आणि रक्कम / तारखा प्रकार	मालमत्तेचे/मालमत्तांचे वर्णन	राखीव किंमत, इसारा रक्कम (बयानाची) / खाजगी करारासाठी तारीख
१.	**कर्ज क्र. LNO0108172 / OD117512** १. विनायक पोपेरे मागरीया २. विनायक प्रवीण मागरीया आणि रेखा प्रवीण मागरीया	०६.०२.२०२५ **रक्कम: रु.** २०,८२,६७७.९४/- **नाव्याचा प्रकार:** प्रत्यक्ष	स्थावर मालमत्तेचा सर्व तो भाग आणि पार्सल त्यामध्ये स्थित फ्लॅट क्र. डी-२०१ यरील बांधकामाचा समावेश आहे, त्याचे मोजमाप अंदाजे ५०.७१ चौ. मीटर (सिपेट-आय क्षेत्रफळ), २७१ मजला, "जानकी पार्क को-ऑपरेटिव हाउसिंग सोसायटी लिमिटेड" नावाची इमारत, क्र. ४, कुरमाण, पंचर कुडरा, पलगण २०१७२१, जी वर्गाई क्र. ८३ आणि वर्गाई क्र. ५५, हिस्सा क्र. ५/१, गाव - कुरमाण प्रथम बंर, तालुका आणि जिल्हा- पलगण पंचेत जमिनीच्या चौकशीसी मर्यादेत.	**खाजगी करारासाठी तारीख:** दि. १७.०४.२०२६
२.	**कर्ज क्र. LNO0186९८/ OD128011** १. पांडियन ट्रेडिंग एजन्सस २. उमाराणी सुंदरलेरेजा नाडार आणि इस्वाईन नाडार	०६.०३.२०२५ **रक्कम: रु.** ५७,२१,८०८.९१/- **नाव्याचा प्रकार:** प्रत्यक्ष	दिवसी मालमत्तेतील चौकण्यायक स्थावर मालमत्तेचे सर्व ते भाग आणि पार्सल त्यामध्ये फ्लॅट क्र. अ.-१८०५, चौकण अंदाजे ७०.९१ चौ मीटर चटई क्षेत्रफळ (इंक्विटी तीनक्षम), १८ वा मजला, फेज- आर, काव्य रचिता आणि एक कार पार्किंग पलास, कल्याण-शीळफाटा रोड, टोमॅ. ४२१७२, जी वर्गाई ज. ९/१४ ,३/१४४ ,५/५३ ,२/१४४ ,२८/५७, ५/१४४ ,४/१४४ ,५२ ६/२९ ,१/१४३ ,४/२९ ,१४/२९, ४७ ,२४० ,२/१४३ ,५/३९ (पार्क धारा), गाव पोर्ट, तालुका कल्याण, जिल्हा ठाणे येथील जमिनीचा चौकलेला आहे.	**खाजगी करारासाठी तारीख:** दि.७.०८.२०२६

सार्वजनिक लिलाव अपशासी: ११-नोव्हें-२५, १२-डिसें-२५, १५-जानें-२६, ०६-फेब्रु-२६ आणि ०७-जुनें-२६.

दिनांक: १२/०८/२०२६ ठिकाण: मुंबई **प्राधिकृत अधिकारी: प्रविण पाचपिरे -८८६२६८२८४ मे. मिंटिफी फिनसर्व्ह प्रायव्हेट लिमिटेड**

AUTHUM ऑथम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड

नोंदणीकृत कार्यालय: ७०१, रोजा मेटर, डी डेव कर्नर रोड, जोगस पार्क, मुंबई-४०० ०२१.
फोन: (०२२) ६७७० २१२० फैक्स: (०२२) ६७७० २१२८ ई-मेल: info@authum.com

परिशिष्ट- IV-ए [नियम ८(६) चे परंतुक पहा] ई-लिलाव सह विक्रीसाठी सार्वजनिक नोटीस (परिशिष्ट – IV ए) (नियम ८(६))

अथिम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड (एआयआयएल*) कडे त्यांना असलेल्या स्थावर मालमत्तेची विक्री (१) ओ.२२४ च्या एनसीएलटीच्या आदेशानुसार दिलायस कार्पोरेशन फायनान्स लिमिटेड (आरसीएफएल*) , कडून कर्ज देणाऱ्या व्यवसायाच्या विलनीकरणानंतर तयार झालेली कंपनी), त्यि कॉर्पोरेट कार्यालय: द रुबी १९वा मजला, उत्तर-पश्चिम विंग, प्लॉट क्र. २९, सेनापती बापट मार्ग, दादर (पश्चिम), मुंबई- ४०००२८ येथे आहे आणि शाखा कार्यालय:- पुनित क्र. ३०४, सनराईस बिझनेस पार्क, प्लॉट क्र. बी-६८, रोड क्र. १६, किसन नगर, वागळे इस्टेट, ठाणे ४०० ६०४ येथे आहे. सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (यापुढे कायदा*) अंतर्गत, त्याअंतर्गत, अथिम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेडच्या प्राधिकृत अधिकाऱ्यांनी (एओ*) सदर कायद्याच्या कलम ९३(४) अन्वये खालील कर्ज खाती/प्रतिभूत ऋणधारींचे जारी केलेल्या नोटिसीनुसार खालील मालमत्तेचा/मालमत्तांचा ताबा घेतला आहे, अथिम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेडची चक्रीत रक्कम वसूल करण्यासाठी सदर मालमत्ता जशी आहे तेथे आहे" आणि जशी आहे तशी आहे" तत्त्वावर विक्रीव्यवस्था अधिकाऱ्यांद्वारे, ही विक्री खालील स्वस्थविकल्पेद्वारे **https://sarfaesi.auctiontiger.net** या वेबसाईटवर उपलब्ध असलेल्या ई-लिलाव प्लॅटफॉर्मच्या माध्यमातून केली जाईल.

कर्जदार / सह-कर्जदार / हमीदार	मागणी नोटिसीची तारीख आणि रक्कम	प्रत्यक्ष ताब्याची तारीख / थकीत रक्कम	राखीव किंमत / इसारा ठेव रक्कम
कर्ज खाते क्र. RLLPMUM00031६५५९ आणि RLLPMUM000316655 **शाखा: मुंबई** १. रत्नमोचगरण रामचंद्र भट्ट २. आरएमसी इन्फ्रा मेनेजमेंट प्रा. लि. ३. हरिकृष्णन रामचंद्र भट्ट ४. हरिकिशन रामचंद्र भट्ट ५. भगवानदास रामचंद्र भट्ट ६. जयंत भगवानदास भट्ट ७. जयश्री सत्यनिरायण भट्ट	१६-११-२०२१ आणि रु. ३,७५,०१,६६५/- (अक्षरी रुपये तीन कोटी पन्नास लाख एक हजार सहाशे पस्तष्ट मात्र) --- **बोली वाढीची रक्कम:** रु. ५०,०००/- (अक्षरी रुपये पन्नास हजार मात्र)	९ जानें २०२६ ७ ऑगस्ट २०२६ रोजी असलेली **एकूण थकीत रक्कम:** रु. ७,७५,१६,९२९/- (अक्षरी रुपये सात कोटी पन्नास लाख सोळा चाळीस हजार नऊशे एकोणतीस मात्र)	राखीव किंमत: रु. २,१८,३५,०००/- (अक्षरी रुपये दोन कोटी अठ्ठावन्न लाख पस्तीस हजार मात्र) **इसारा ठेव रक्कम** **(ईएमडी):-** रु. २१,८३,५००/- (अक्षरी रुपये एकोणतीस लाख त्र्याऐंशी हजार पाचशे मात्र)

तपासणीची तारीख:	ईएमडीची अंतिम तारीख:	ई-लिलावाची तारीख/वेळ:
१७ सप्टेंबर २०२६, वेळ:- ११:०० ते १७:०० जांकेपर्यंत	२१ सप्टेंबर २०२६, वेळ:- ११:०० ते १७:०० जांकेपर्यंत	२२ सप्टेंबर २०२६, वेळ :- ११:०० ते १३:०० यातेपर्यंत

पोर्टलची पद्धत:
सर्व ऐंशेट **अथिम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड*** च्या नावे डिमांड ड्राफ्टद्वारे धरेवी लागेल येथे देय किंवा आरटीजीएस/एनईएफटीद्वारे केले जातील. खात्याचा तपशील खालीलप्रमाणे आहे:
अ) खात्याचे नाव: अथिम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड बीएसबी खाती, ब) बँकेचे नाव: एचडीएफसी बँक लि., क) खाते क्र.: ९९९९९१७०११९०, ड) आयएफएससी कोड: HDFC000119.

ऑनलाइन ई-लिलाव विक्रीच्या अटी व शर्ती:-
१. मालमत्ता जशी आहे तेथे आहे*, "जे काही आहे तेथे आहे" आणि विना-आधार* तत्त्वावर विकली जात आहे, अशी विक्री कोणत्याही प्रकारच्या हमी आणि नुकसानभरपाईशिवाय आहे.
२. ई-लिलावासंबंधी तपशील, पदत, प्रक्रिया आणि ऑनलाइन बोलीसाठी संभाव्य बोलीदार सेवा प्रदान मे. ई-प्रोक्युरमेंट टेक्नॉलॉजीज प्रा. लि., बी-७०५, ब्लिस स्ट्रीट II, ओरिएंट क्लबच्या समोर, गुजरात कॉलेजजवळ, एलिस ब्रिज, अहमदाबाद-३८० ००६ गुजरात (संपर्क क्र. ९२६५५६२४१८/९२६५५६२८२१/१९) सपोर्ट ईमेल- **support@auctiontiger.net**, श्री. राम शर्मा मोबा. ८०००२३२९७ ईमेल: **ramprasad@auctiontiger.net** यांच्याशी संपर्क साधू शकतात.
३. पुढील तपशील आणि प्रश्नासाठी, प्राधिकृत अधिकारी: पुनीत परदेशी - (मोबा: ८९६९७३१९१०) यांच्याशी संपर्क साधावा.
४. सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८(६) च्या अनुषंगाने, वर नमूद केलेल्या तारखेला/ठिकाणी लिलाव विक्री आयोजित करण्यात्यवतर, वर नमूद केलेली कर्जे खात्यचे कर्जदार/सहकर्जदार/हमीदार यांना हे प्रदान लागते ३० (तीस) दिवसांची नोटीस देण्यात आली.
सविस्तर अटी आणि शर्तीसाठी कृपया वेबसाईटच्या संदर्भ च्या (कोड चापरा: 373867 आणि एनआयटी दस्तावेज पहा) (https://sarfaesi.auctiontiger.net.)
दिनांक: मुंबई दिनांक: १२.०८.२०२६ सही/-, प्राधिकृत अधिकारी

KROWNIQ LIMITED (Formerly known as Lykis Ltd.)

क्राउनिक लिमिटेड

(पूर्वीची लायकीस लिमिटेड म्हणून ओळखली जाणारी)
सीआयएन : L74999MH1984PLC413247
**नोंदणीकृत कार्यालय: ५०७-५०८, ५वा मजला, कॉर्प

Viksit Bharat 2047 Vision Programme Held in Bhubaneswar

Bhubaneswar, August 11 (FN Reporter)

The Viksit Bharat Sankalp Sansthan (VBSS) successfully organised the 'Viksit Bharat 2047 Vision Programme' in Bhubaneswar on Tuesday, with Shri Suresh Kumar Pujari, Hon'ble Minister, Revenue & Disaster Management, Government of Odisha, as the Chief Guest. The programme focused on India's journey towards becoming a developed and self-reliant nation by 2047 and called for greater public participation in nation-building.

The programme was graced by Mr. Ravi Kumar Ayyar, SS RSS Pracharak; Dr. Mahesh Sharma, Founder, Viksit Bharat Sankalp Sansthan (VBSS); Dr. Tirupati Panigrahi, Chairman, Hi-Tech Medical College & Hospital; Dr. Prabhat Ranjan Biswal, Ex-MLA, Choudwar-Cuttack; Shri Babu Singh, MLA, Ekamra-Bhubaneswar; Er. Prakash Chandra Sethy, MLA, Cuttack Sadar; Dr. Fakir Mohan Nayak, MLA, Telkoi; Shri Lokesh Kevadiya, State Minister, Chhattisgarh; Shri Pandit Yogendra Mahant, Former Minister, Madhya Pradesh; Dr. Karmakar, Director, IIT Bhubaneswar; Mr. Tapan Chand, Ex-Chairman, NALCO; Dr. Chidatmika Khatua, Rashtriya Mahamantri, VBSS; and Dr. Sasmita Samant, Educationalist.

Addressing the gathering, the speakers highlighted the vision of building a developed, self-reliant and globally respected India by 2047. They emphasized the importance of collective efforts, youth participation, social responsibility and public awareness in achieving the national vision. Among those present were Ms. Kalpana Das, Former Secretary, Red Cross and Chairman, Child & Woman Development Society; Dr. Rajani Kant Mishra, President, BJMM; Mr. Santosh Kumar Sahoo, General Secretary, BJMM; Banamali Rath, Secretary, BJMM; Chandrasekhar Pati, State Secretary, Media Cell, BJMM; Pranati Sarangi, President, Women Cell, BJMM; Ratikant Mishra, State Treasurer, BJMM; and Khirod Kumar Jena, State Convenor, BJMM. Chandan Kumar Sahoo, Surendra Kumar Khuntia, Niroj Mohanty, Dharmendra Gupta, Sanjib Kumar Sahoo and several other karyakartas and social activists also participated in the programme. The programme concluded with a collective pledge to contribute towards the realization of the Viksit Bharat 2047 vision and to work together for a prosperous, inclusive and developed India.

ECoR to operate one way special train from sambalpur to charlapalli

Bhubaneswar, August 11 (Agency)

To accommodate the increased travel demand from Odisha to Andhrapradesh & Telangana and provide additional passenger convenience, East Coast Railway to operate a One Way Special train between Sambalpur and Charlapalli. Train No. 08309 Sambalpur–Charlapalli One Way Special will commence its journey from Sambalpur at 11:45 hrs on Friday, 14th August 2026, and will arrive at Charlapalli at 11:30 hrs on Saturday,15th August 2026. En route, the special train will halt at Baragada Road, Balangir, Titlagarh, Kesinga, Muniguda, Rayagada, Parvatipuram Town, Bobbili, Vizianagaram, Kottavalasa, Penduruti, Simhachalam North, Duvvada, Samalkot, Rajahmundry, Vijayawada Junction,Guntur, Miryalaguda and Nalgonda providing convenient connectivity to passengers travelling to these important destinations.

The special train will comprise 21 coaches, including 12 Sleeper Class Coaches, 06 General Second Class Coaches, 01 2nd AC coach and 2 Luggage-cum-Divyang Friendly Coaches, ensuring adequate accommodation for passengers of different travel categories. For updated train information, passengers may visit the National Train Enquiry System (NTES) or use official railway enquiry services before commencing their journey.

Canara Bank Officers' Association organized joint Regional Committee Meeting

Bhubaneswar, Aug 11 (Representative)

Canara Bank Officers' Association, Odisha State Committee had a joint Regional Committee Meeting of All the Leaders of the State under the guidance of K Ravi Kumar, General Secretary, at Puri on 08.08.2026 to discuss various issues concerning the Officers Community including the issues relating to 5 days Banking. The Meeting was presided over by the Senior Vice President, P K Mohanty, Joint General Secretary, S N Tripathy, Assistant General Secretary, Siddharth Choudhary, Central Committee Leaders, R K Behera, Subrat Das and Ashutosh Pradhan. The Meeting focused on extending and providing the best Banking service to the public across the State. The Meeting was attended by all the Regional Committee Leaders along with Regional Secretaries of Bhubaneswar, Bhagaban Barik, Bibhuti Bhushan Das of Cuttack , Ravi Mohini of Berhampur, Phalguni Ghosh of Bhadrak and Ashutosh Pradhan of Sambalpur.

4th Orientation Programme Held at CUTM School of Nursing

Rayagada, August 11 (Subash Surya)

The School of Nursing, Centurion University of Technology and Management (CUTM), Rayagada Campus, successfully organized its 4th Orientation Programme for the new B.Sc. Nursing 2026–27 batch at the CUTM Auditorium, Pitamahal. The programme marked the beginning of the new academic journey of the newly admitted students, with students attending along with their parents and guardians. The event was conducted under the guidance of Regional Director Dr. Rajesh Kumar Padhi. Professor Dr. Urmila Katru, Principal of the School of Nursing, and Dr. Chandrasekhar Patra, Principal of the School of Pharmacy, addressed the students and highlighted the importance of nursing in the healthcare sector. They encouraged the newcomers to pursue their studies with dedication, commitment, empathy, discipline and a professional attitude. Dr. Urmila Katru also delivered a detailed PowerPoint presentation covering CUTM's modern infrastructure, teaching methodology, training facilities, institutional rules, discipline, code of conduct and academic responsibilities.

The orientation provided students and parents an opportunity to interact directly with the campus leadership and faculty members and gain clear guidance about academic and professional life. The programme concluded in a positive and encouraging atmosphere, inspiring the new B.Sc. Nursing students to begin their educational and professional journey with confidence, dedication and enthusiasm.

AFFIDAVIT

By virtue of an affidavit SL. No.1471 , Dt.21/07/2026, sworn before the Executive Magistrate, Tangi, Khordha, I, Jiten Kumar Sahoo, 20yrs. S/o-Bidyadhar Sahoo, AT-Radhamohanpur Sahi, Chandpur, PO/Ps-Chandpur, Dist-Nayagarh-752024, Odisha, declare that I have changed my name from Jitendra Kumar Sahoo (old name) to Jiten Kumar Sahoo (new name). Henceforth, I shall be known as Jiten Kumar Sahoo for all purposes.

Jiten Kumar Sahoo
Deponent

INDIAN RAILWAYS

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

E-TENDER NO.2026RSI1741TC

Principal Executive Director, Railway Stores (S), Ministry of Railways, Railway Board, Government of India invites e-tender for procurement of 42,396 Nos. Constant Contact Side Bearers (CCSB) for BG bogie wagons to RDSO Specification No. WD-62-Misc.-17 (Rev-1) July-2025 variant B to drawing No. WD-12008-S/1 (Alt-3) for BOXN type wagons (34,076 Nos.) and WD-62-Misc.-17 (Rev-1) July-2025 variant C to drawing No. WD-12007-S/1 (Alt-3) for BOBRN type wagons (8,320 Nos.) through E-Reverse Auction.

2.0 The interested tenderers are advised to visit the website **http://ireps.gov.in** for details of the tender and submission of their e-bids.

3.0 No manual offers will be accepted against e-tender.

4.0 Tender will be closed at 15.00 hours on 14.09.2026.

5.0 Any corrigendum to this tender will be published on the website **http://ireps.gov.in** only and not in print media.

Director, Railway Stores (W),
Ministry of Railways, Railway Board, New Delhi,
For and on behalf of the President of India

2774/26 SERVING CUSTOMERS WITH A SMILE

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR UTKAL STEELS LIMITED WAS OPERATING IN RE-ROLLING MILLS AT ROURKELA

Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

	Name of the corporate debtor along with PAN & CIN/ LLP No.	UTKAL STEELS LIMITED U27109OR1970PLC000546 AAAOU2234H
	Address of the registered office	Udit Nagar Shree Complex Sundargarh, Rourkela, Orissa, India 769012
	URL of website	NA
	Details of place where majority of fixed assets are located	NIL
	Installed capacity of main products/ services	NIL
	Quantity and value of main products/ services sold in last financial year	NIL as per the data made available by suspended board of directors.
	Number of employees/ workmen	NIL
	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details including last available Financial Statements (with schedules) of two years and list of creditors can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com Further, the list of creditors claimed is available at https://ibbi.gov.in/claims/front-claim-details/25955
	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The Eligibility criteria for Resolution Applicant can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com
0.	Last date for receipt of expression of interest	27th August 2026
1.	Date of issue of provisional list of prospective resolution applicants	6th September 2026
2.	Last date for submission of objections to provisional list	11th September 2026
3.	Date of issue of final list of prospective resolution applicants	21st September 2026
4.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th September 2026
5.	Last date for submission of resolution plans	26th October 2026
6.	Process email id to submit Expression of Interest	cirp.utkal@gmail.com

Above timelines are subject to CIRP period extension/exclusion.

Sd/-
CA IP Pankaj Bhattad
Resolution Professional
For M/s Utkal Steels Limited
IP Registration No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
AFA Valid: 31/12/2026
Registered Address: Unit No. 605,
6th Floor, Sunteck Crest, Mukund Nagar,
Andheri Kurla Road, Andheri (E), Mumbai- 400 059
12th August 2026, Mumbai Maharashtra

KIND ATTENTION RAIL PASSENGERS!

Running of Additional Trips of Train No. 04123/04124 between Prayagraj Jn.-Hazrat Nizamuddin-Prayagraj Jn. (Bi-Weekly) Special Train

It is notified for the information of rail passengers that Railways have decided to run additional Trips of train no. 04123/04124 between Prayagraj Jn.-Hazrat Nizamuddin-Prayagraj Jn. (Bi-Weekly) Special Train as per the details given below:-

Train No.	From	To	Days to Run	Earlier notified up to	Extension up to	Trips
04123	Prayagraj Jn.	Hazrat Nizamuddin	Sun & Wed	29.07.2026	30.08.2026	08
04124	Hazrat Nizamuddin	Prayagraj Jn.	Mon & Thu	30.07.2026	31.08.2026	08

Accommodation: 1st AC, AC-3 Tier, Sleeper & General. • **Rest of other instructions will hold good.**

For detailed information, please call RailMadad Helpline No. 139 or visit enquiry website: www.enquiry.indianrail.gov.in

Visit RailMadad website : www.railmadad.indianrailways.gov.in & download Railmadad app.

27732026 Please join us on

RailMadad Helpline No. 139

NORTHERN RAILWAY
Visit us at: www.nr.indianrailways.gov.in

SERVING CUSTOMERS WITH A SMILE

AXIS BANK

AXIS BANK Ltd., Loan Center, Plot No-3, Radha Malati 3rd Floor, Bapuji Nagar, Bhubaneswar, Odisha-751009

POSSESSION NOTICE (For Immovable Property)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorised Officer of the **Axis Bank Ltd.,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrower/s/Guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within **60 days** from the date of the said notice. The Borrower/s/Guarantor/s, having failed to repay the amount, notice is hereby given to the Borrower/s/Guarantor/s, in particular and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herein after. The Borrower/s/Guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Axis Bank Ltd.,** for the amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from the date of demand notice. **The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.**

Name and Address of the Borrowers/Guarantors	Description of Immovable Property	A) Amount Due as of Notice Date B) Date of Demand Notice C) Date of Possession
1) Mr. Purusottam Das (Primary Applicant), S/o.: Sibaprasad Das, Palada, Nahapada, Bamdevpur, Jajpur Town, Odisha-755014 **2) Mr. Shiba Prasad Das (Co-Applicant),** S/o.: Jagabandhu Das, Palada, Nahapada, Bamdevpur, Jajpur Town, Odisha-755014	**Collateral Security:** All that piece and parcel of Land measuring about Total Area: Ac.0.03Dec. under Khata No.: 762, Plot No.: 1655 situated under Mouza: Palada, Tahasil: Dasarathpur, Tahasil No.: 273, P.S.: Jajpur, P.S. No.: 273 & Dist.: Jajpur, Kissam: Gharabari (as Per RoR) together with the building constructed upon the land. The property is in the name of **Mr. Shiba Prasad Das,** S/o: Jagabandhu Das	**Rs.32,770/-** (Rupees Thirty Two Thousand Seven Hundred Seventy Only) due under **Loan Ac No.: xxxxxxxxx9861 as on 28.10.2025** (this amount includes interest till 05.05.2025) and **Rs.10,00,050.95** (Rupees Ten Lakh Sixty Thousand Fifty and Ninety Five Paisa Only) under **Loan Ac No.: xxxxxxxxx9858** being the amount due **as on 31.10.2025** (this amount includes interest till 05.05.2025), being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 24.11.2025 C) 06.08.2026**
1) Mr. Lambodar Sahoo (Borrower/Primary Applicant), S/o.: Khsyama Sagar Sahu, At: Bagbahali, Daulgudi, Badangomunda, Dist.: Balangir, Odisha-767030 **2) Mrs. Babita Sahu (Co-Applicant),** D/o.: Surya Narayan Sahu, At: Bagbahali, Daulgudi, Badangomunda, Dist.: Balangir, Odisha-767030 **3) Mr. Kshyama Sagar Sahu (Co-Applicant),** S/o.: Tankadhar Sahoo, At: Bagbahali, Daulgudi, Badangomunda, Dist.: Balangir, Odisha-767030	**Collateral Security:** All that piece and parcel of Land measuring about a total Area: Ac.0.15 Dec., under Khata No.: 72/139, Plot No.: 378 Situated Under Mouza: Bagbahali, Tahasil: Tusura, Thana: Tusura, Thana No.: 209 & Dist.: Balangir, as per ROR Kissam: Gharabari together with the building constructed upon the land. The property is in the names of **Mr. Kshyamasagar Sahu,** S/o: Tankadhar Sahoo	**Rs.26,73,919.80** (Rupees Twenty Six Lakh Seventy Three Thousand Nine Hundred Nineteen and Eighty Paisa Only) due under **Loan Ac No.: xxxxxxxxx9320** and **Rs.32,169.60** (Rupees Thirty two Thousand One Hundred Sixty Nine and Sixty Paisa Only) under **Loan Ac No.: xxxxxxxxx9337** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 18.02.2026 C) 06.08.2026**
1) Mr Kiran Kumar Nayak (Borrower/ Primary Applicant), S/o.: Pramod Nayak, Address- Badabanasta, Tesinga, Manjuri Road, Bhadrak, Odisha, PIN-756121. **2) Mrs. Pravat Nalini Nayak (Co-Applicant),** W/o.: Pramod Nayak, Address- Badabanasta, Tesinga, Manjuri Road, Bhadrak, Odisha, PIN-756121. **2) Mrs. Satyabhama Nayak (Co-Applicant),** W/o.: Bimbadhar Nayak, Address- Badabanasta, Tesinga, Manjuri Road, Bhadrak, Odisha, PIN-756121.	**Collateral Security:** All that piece and parcel of Land measuring about an Area: Ac.0.082 Dec., under Khata No.: 79/86, Plot No.: 767/860, Situated Under Mouza: Dadeswar, Tahasil: Bhandari Pokhari, Tahasil No.: 66, Thana: Bhandari Pokhari, Thana No.: 66 & Dist.: Bhadrak, as per ROR Kissam: Gharabari together with the building constructed upon the land. The said property are stands recorded in the name of **Kiran Kumar Nayak,** S/o.: Pramod Nayak	**Rs.38,29,570/-** (Rupees Thirty Eight Lakh Twenty Nine Thousand Five Hundred Seventy Only) due under **Loan Ac No.: xxxxxxxxxx0820 as on 05.05.2025** (this amount includes interest till 05.05.2025) and **Rs.33,266/-** (Rupees Thirty Three Thousand Two Hundred Sixty Six Only) under **Loan Ac No.: xxxxxxxxxx0833** being the amount due **as on 24.07.2025** (this amount includes interest till 05.05.2025), being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 18.12.2025 C) 06.08.2026**
1) Mr. Rajkumar Agrawal (Borrower), S/o.: Bhikari Charan Agrawal, Samaleswari Mandir Road, Tandigaon, Tushura, Balangir, Odisha-767030. **2) Mr. Dayaagar Agrawal (Co-Borrower),** S/o.: Bhikari Charan Agrawal, Ward No.: 6, Samaleswari Mandir Road, Tushura, Balangir Odisha-767030. **3) Mrs. Muni Agrawal (Co-Applicant),** D/o.: Murari Agrawal, Tuchura, Balangir, Odisha-767030.	**Collateral Security:** All that piece and parcel of Land measuring about an Area: Ac.0.07 Dec., under Khata No.: 421/892, Plot No.: 997, Area: Ac.0.04 Dec and Plot No.: 998, Area: Ac.0.03 Dec, Situated Under Mouza: Tusura, Tahasil: Tusura, Tahasil No.: 587, P.S.: Tusura, P.S. No.: 133 Dist.: Balangir, Odisha, as per ROR Kissam: Gharabari together with the building constructed upon the land. The property is in the names of **Mr. Rajkumar Agrawal and Mr. Dayaagar Agrawal,** S/o.: Bhikari Charan Agrawal	**Rs.20,87,273.95** (Rupees Twenty Lakh Eighty Seven Thousand Two Hundred Seventy Three and Ninety Five Paise Only) due under **Loan Ac No.: xxxxxxxxxx1973** and **Rs.17,197/-** (Rupees Seventeen Thousand One Hundred Ninety Seven Only) under **Loan Ac No.: xxxxxxxxxx1906** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 14.07.2025 (Posted on-16.07.2025) C) 06.08.2026**
1) Mr. Subhendu Kumar Panigrahi (Primary Applicant), S/o.: Mr. Debaraj Panigrahi, Khandas, Brahma Barada, Abhimanyu Balia, Jhalpada, Near Khandeisuni Temple, Jajpur Town, Odisha-755005. **2) Mr. Debaraj Panigrahi (Co-Borrower),** S/o.: Mr. Nanda Panigrahi, Khandas, Jhalpada Near Khandeisuni Temple, Jajpur Town, Odisha-755005.	**Collateral Security:** All that piece and parcel of Land measuring about an Area: Ac.0.12 Dec., under Khata No.: 168, Plot No.: 533, Situated Under Mouza: Khandasa, Tahasil: Rasulpur, Tahasil No.: 135, P.S.: Jajpur, P.S. No.: 135, Dist.: Jajpur, as per ROR Kissam: Gharabari together with the building constructed thereon. The property is in the names of **Mr. Debaraj Panigrahi,** S/o.: Mr. Nanda Panigrahi.	**Rs.30,053.12** (Rupees Thirty Thousand Fifty Three and Twelve Paisa Only) due under **Loan Ac No.: xxxxxxxxx8045** and **Rs.33,30,663.27** (Rupees Thirty Three Lakh Thirty Thousand Six Hundred Sixty Three and Twenty Seven Paisa Only) under **Loan Ac No.: xxxxxxxxx8016** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **D) 22.04.2026 C) 06.08.2026**
1) Mrs. Anushaya Mohapatra (borrower/ Primary Applicant), W/o.: Akshaya Kumar Mohapatra, Hatadihi, Anandapur, Near Hanuman Temple, Keonjhar, Odisha-758083.	**Collateral Security:** All that piece and parcel of Land measuring an Area: Ac.0.04 Dec., under Khata No.: 342/318, Plot No.: 400/1255, Situated Under Village: Hatadihi, Mouza: Hatadihi, Tahasil: Hatadihi, Tahasil No.: 07, P.S.: Nandipada, P.S. No.: 161, Dist.: Keonjhar, as per ROR Kissam: Gharabari together with the building constructed upon the land. The property stands recorded in the name of **Mrs. Anushaya Mohapatra,** W/o.: Akshaya Kumar Mohapatra	**Rs.11,29,240.50** (Rupees Eleven Lakh Twenty Nine Thousand Two Hundred Forty and Fifty Paise Only) due under **Loan Ac No.: xxxxxxxxx5805** and **Rs.35,506.65** (Rupees Thirty Five Thousand Five Hundred Six and Sixty Five Paise Only) under **Loan Ac No.: xxxxxxxxx5821** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 23.10.2025 (Posted on-01.11.2025) C) 06.08.2026**
1) Mr. Ranjaya Biswal (Primary Applicant), S/o.: Maheswar Biswal, At: Koranga, Babaja, PO.: Taraboi, Dist.: Khordha, Odisha-752050. **2) Mr. Sanjaya Kumar Biswal (Co-Applicant),** S/o.: Maheswar Biswal, At: Koranga, Babaja, PO.: Taraboi. Dist.: Khordha. Odisha-752050. **3) Mr. Maheswar Biswal (Co-Applicant),** S/o.: Banchhanidhi Biswal, At: Koranga, Babaja, PO.: Taraboi, Near M.I.T Engineering Collage, Dist.: Khordha, Odisha-752050.	**Collateral Security:** Equitable Mortgage of Homestead Land and Building admeasuring about Total Area: Ac.0.0970 Dec., situated under Mouza: Babaja, Tahasil: Jatani, Tahasil No.: 107, Thana: Jatani, Thana No.: 26, (i) Khata No.: 200/209, Plot No.: 207/580 (Area: Ac.0.0100 Dec.),(ii) Khata No.: 200/210, Plot No.: 207/581 (Area: Ac.0.0100 Dec.), (iii) Khata No.: 200/211, Plot No.: 207/582 (Area: Ac. 0.0690 Dec.), (iv) Khata No.: 200/240, Plot No.: 207 (Area: Ac.0.0080 Dec.), Dist.: Khordha, (as per ROR) Kissam: Gharabari and the said property stands registered in the name of **Mr. Maheswar Biswal,** S/o.: Banchhanidhi Biswal	**Rs.45,15,920/-** (Rupees Forty Five Lakh Fifteen Thousand Nine Hundred Twenty Only) due under **Loan Ac No.: xxxxxxxxx7364** and **Rs.31,178.36** (Rupees Thirty One Thousand One Hundred Seventy Eight and Thirty Six Paisa Only) under **Loan Ac No.: xxxxxxxxx7371** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 30.03.2026 C) 07.08.2026**
1) Ms. Tapan Traders (Borrower/ Primary Applicant), Represents Through Its Prop.: Mr. Tapan Kumar Pradhan, Plot No.: 02, Parinuagaon, Antarakialari, Banpur, Khordha, Odisha, PIN-752031 **2) Mr. Tapan Kumar Pradhan (Co-Applicant/ Proprietor),** S/o.: Balabhadra Pradhan, Plot No.: 02, Parinuagaon, Antarakialari, Banpur, Khordha, Odisha, PIN-752031. **3) Mr. Balabhadra Pradhan (Guarantor),** S/o.: Nath Pradhan, Plot No.: 02, Parinuagaon, Antarakialari, Banpur, Khordha, Odisha, PIN-752031.	**Collateral Security:** All that piece and parcel of Land and Building situated under Dist.: Khorda, Mouza: Gopikantapur, Tahasil: Banpur, Tahasil: No.: 247, Thana: Banpur, Thana No.: 402, Khata No.: 74, Plot No.: 2, measuring total an Area: Ac.0.2020 Dec., Kissam: Gharabari and the said property stands registered in the name of **Balabhadra Pradhan,** S/o.: Nath Pradhan	**Rs.9,76,311.84** (Rupees Nine Lakh Seventy Six Thousand Three Hundred Eleven and Eighty Four Paisa Only) due under **Loan Ac No.: xxxxxxxxx4260 as on 29.01.2026** (this amount includes interest till 29.10.2025) (Total amount Rs.9,76,311.84 (Rupees Nine Lakh Seventy Six Thousand Three Hundred Eleven and Eighty Four Paisa Only)) being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 26.03.2026 C) 07.08.2026**
1) Mr. Rasananda Mohanty (Primary Applicant), S/o.: Subal Mohanty, Gunduria, Balabhadrapur, Nayagarh, Odisha-752026. **2) Mr. Malaya Ranjan Mohanty (Co-Applicant),** S/o.: Rasananda Mohanty, Khairapalli, Gunduria, Ranapur, Nayagarh, Odisha-752026	**Collateral Security:** All that piece and parcel of Land measuring an Area: Ac.0.15 Dec. under Khata No.: 168/90, Plot No.: 358 Situated Under Mouza: Gunduria, Tahasil: Ranapur, Tahasil No.: 47, P.S.: Ranapur, P.S. No.: 47 & Dist.: Nayagarh, as per ROR Kissam: Gharabari together with the building constructed upon the land. The property stands recorded in the name of **Mr. Malaya Ranjan Mohanty,** S/o.: Rasananda Mohanty	**Rs.13,68,485/-** (Rupees Thirteen Lakh Sixty Eight Thousand Four Hundred Eighty Five Only) due under **Loan Ac No.: xxxxxxxxxx3371** and **Rs.32,900/-** (Rupees Thirty Two Thousand Nine Hundred Only) under **Loan Ac No.: xxxxxxxxxx3397** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 25.08.2025 C) 07.08.2026**
1) Mr. Arunendra Chhotaray (Primary Applicant), S/o.: Mr. Keshab Chhotaray, At: Badasahi, Sagadbhanga, PO.. Sagadbhanga, Botalama, Near Shiv Temple, Dist.: Khordha, Odisha-752038. **2) Mrs. Mamata Nayak (Co-Applicant),** W/o.: Mr. Arunendra Chhotaray, At: Badasahi, Sagadbhanga, PO.: Sagadbhanga, Botalama, Near Shiv Temple, Dist.: Khordha, Odisha-752038.	**Collateral Security:** Equitable Mortgage of Homestead Land and Building admeasuring about an Area: Ac. 0.057 Dec., situated under Mouza: Sagadbhanga, Tahasil: Begunia, Tahasil No.: 266, Thana: Begunia, Thana No.: 109, Khata No.: 358/129, Plot No.: 1513, Dist.: Khordha, as per ROR Kissam: Gharabari and the said property stands registered in the name of **Mrs. Mamata Nayak,** W/o.: Mr. Arunendra Chhotaray	**Rs.19,54,553/-** (Rupees Nineteen Lakh Fifty Four Thousand Five Hundred Fifty Three Only) due under **Loan Ac No.: xxxxxxxxxx9105 as on 28.10.2025** (this amount includes interest till 05.05.2025) and **Rs.4,341/-** (Rupees Four Thousand Three Hundred Forty One Only) under **Loan Ac No.: xxxxxxxxxx9118** being the amount due **as on 28.08.2025** (this amount includes interest till 05.05.2025), being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 29.12.2025 C) 07.08.2026**
1) Mr. Sarafat Hosen Khan (Primary Applicant), S/o.: Majahar Khan, Address- Jamu Sahi, Deuli, Khorda, Odisha, 752064. **2) Mr. Majahar Khan (Co-Applicant),** S/o.: Sikandar Khan. Address- Jamu Sahi, Deuli, Khorda, Odisha, 752064.	**Collateral Security:** All that piece and parcel of Land measuring an Area: Ac.0.1280 Dec., under Khata No.: 303, comprising Plot No.: 1173, Situated Under Mouza: Jamu Sahi, Tahasil: Bolagarh, Tahasil No.: 237, Thana: Begunia, Thana No.: 84. Dist.: Khurda. as per RoR. the land is classified as Kissam: Gharabari, together with the building standing thereon. The said property stands recorded in the name of **Majahar @ Mazboor Khan (Co-Applicant),** S/o.: Sikandar Khan.	**Rs.26,49,000/-** (Rupees Twenty Six Lakh Forty Nine Thousand Only) due under **Loan Ac No.: xxxxxxxxxx4809** and **Rs.29,723/-** (Rupees Twenty Nine Thousand Seven Hundred Twenty Three Only) under **Loan Ac No.: xxxxxxxxxx4825** due as on date of NPA, being the amount due on termination of the agreement, together with further contractual rate of interest till the date of payment **B) 27.01.2026 C) 07.08.2026**

Place: Bhubaneswar
Date: 12.08.2026

Authorised Officer
Axis Bank Ltd.

ନୂଆ ଫର୍ମାଟରେ ଖେଳାଯିବ ପୁରୁଷ ଓ ମହିଳା ହକି ବିଶ୍ୱକପ୍

ନୂଆଦିଲ୍ଲୀ,୧୧।୮(ଏଜେନ୍ସି): ଚଳିତ ଅଗଷ୍ଟ ୧୫ ତାରିଖରୁ ବେଲଜିୟମ୍ ଓ ନେଦରଲାଣ୍ଡରେ ଅନୁଷ୍ଠିତ ହାଡୁ ଥିବା ଏଫଆଇଏଚ୍ ପୁରୁଷ ଓ ମହିଳା ହକି ବିଶ୍ୱକପ୍ ନୂଆ ଫର୍ମାଟରେ ଖେଳାଯିବ। ସୁଯୋଗ ଦେବା ଲକ୍ଷ୍ୟ ନେଇ ବିଶ୍ୱକପ ୩ଟି ପର୍ଯ୍ୟାୟରେ ଖେଳାଯିବ।ଏହି ଜାଣକାରୀ ଓପଜିଂ ରାଉଣ୍ଡରୁ ହିଁ ପଏଣ୍ଟ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ହେବା ଜାଣତ ଏହା ପରବର୍ତ୍ତୀ ପର୍ଯ୍ୟାୟରେ ବି ହିସାବରୁ ନିଆଯିବ। ଭାରତୀୟ ଦଳ ମୁଖ୍ୟ ପ୍ରଶିକ୍ଷକ କ୍ରେଗ୍ ଫୁଲଟନ୍ କହିଛନ୍ତି ଯେ ଏହା ମଜାଦାର ହେବା ଜାରଣ ପ୍ରତି ଦଳ ପାଇଁ ଜ୍ୱାର୍ଟରଫାଇନାଲ୍‌କୁ ଖେଳିବା ସୁଯୋଗ ରହିଥିବା ଲିଗ୍ ପର୍ଯ୍ୟାୟରୁ କେତେ ପଏଣ୍ଟ ଅର୍ଜନ ହେବ ତାହା ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ଭୂମିକା ନେବ'।

ବିଶ୍ୱକପ୍‌ରେ ଅଂଶଗ୍ରହଣ କରୁଥିବା ୧୬ ଦଳକୁ ୪ଟି ପୁଲ–ଏ,ବି,ସି,ଡିରେ ବିଭକ୍ତ କରାଯାଇଛି। ପ୍ରତି ପୁଲର ଶ୍ରେଷ୍ଠ ତୁଲ ଦଳ ସିଧାସଳଖ ଦ୍ୱିତୀୟ ରାଉଣ୍ଡ ଖେଳିବେ। ଅବଶିଷ୍ଟ ୮ ଦଳକୁ ତୁଲତି ପୁଲ୍ (ଡି ଓ ଏଚ୍)ରେ ବିଭକ୍ତ କରାଯିବ।ଏହି ଦଳଗୁଡିକ କ୍ୱାଲିଫିକେସନ୍ ପର୍ଯ୍ୟାୟରେ ଖେଳିବେ। ଦ୍ୱିତୀୟ ପର୍ଯ୍ୟାୟରେ ପୁଲ୍ 'ଏ' ଓ 'ଡି'ର ୪ ଦଳକୁ ନେଇ 'ଇ' ଏବଂ ବି ଓ ସିର ୪ ଦଳକୁ ନେଇ ପୁଲ୍ 'ଏଫ୍' ଗଠିତ ହେବ। ପ୍ରଥମ ପର୍ଯ୍ୟାୟର ପଏଣ୍ଟ ଏଠାରେ ହିସାବକୁ ନିଆଯିବ।ଏହି ପର୍ଯ୍ୟାୟରେ ପ୍ରତି ଦଳ ୨ଟି ଲେଖାଏଁ ମ୍ୟାଚ୍ ଖେଳିବେ ବିଜୁ ପ୍ରଥମ ରାଉଣ୍ଡ ପ୍ରତିଦ୍ୱନ୍ଦ୍ୱୀଙ୍କ ସହ ଆଉ ଖେଳିବେ ନାହିଁ।ତୃତୀୟ ରାଉଣ୍ଡରେ ପୁଲ୍ 'ଜି' ଏବଂ 'ଏଚ'ର ଶୀର୍ଷ ୨ ଲେଖାଏଁ ଦଳ ସେମିଫାଇନାଲ୍ ଖେଳିବେ। ତୃତୀୟ ସ୍ଥାନରେ ଥିବା ଦଳ ୫/୬ ସ୍ଥାନ ପାଇଁ ଏବଂ ଚତୁର୍ଥ ସ୍ଥାନରେ ଥିବା ଦଳ ୭/୮ ସ୍ଥାନ ପାଇଁ ଖେଳିବେ। ସେହି ତୃଷ୍ଣିମ୍ନ ପ୍ରଥମ ରାଉଣ୍ଡରେ ଅଧିକ ପଏଣ୍ଟ ଅର୍ଜନ ସତ୍ତ୍ୱ ଦଳ ପାଇଁ ନିର୍ଣ୍ଣାୟକ ହେବ।

ବୈଭବ ସୂର୍ଯ୍ୟବଂଶୀଙ୍କୁ ବ୍ରେଟ ଲିଙ୍କ ଟିପ୍ସ

ନୂଆଦିଲ୍ଲୀ,୧୧।୮: ପୂର୍ବତନ ଅଷ୍ଟ୍ରେଲୀୟ ତ୍ରୁତ ବି ମଧ୍ୟ ବୈଭବ ସୂର୍ଯ୍ୟବଂଶୀଙ୍କ ପ୍ରଶଂସକ ହୋଇଯାଇଛନ୍ତିଯେ ବୈଭବଙ୍କ ବୟସକୁ ନେଇ ଚାଲିଥିବା ବିତର୍କକୁ ଅନାବଶ୍ୟକ ବୋଲି କହିଛନ୍ତି । ଲୋକମାନେ ତାଙ୍କ ବୟସ ଅପେକ୍ଷା ତାଙ୍କ ଖେଳ ଉପରେ ଧ୍ୟାନ ଦେବା ଉଚିତ ।ବୈଭବଙ୍କ ଗଠିକ ବୟସ ତାଙ୍କ ପାଇଁ କୌଣସି ଫରକ ପକାଏ ନାହିଁ । କେବଳ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ କଥା ହେଉଛି ଯେ ତାଙ୍କ ପାଖରେ ଅସାଧାରଣ କ୍ରିକେଟ ପ୍ରତିଭା ଅଛି।ଭାରତ ବାହାରରେ ସମସ୍ତେ ପଚାରନ୍ତି ଯେ ପ୍ରକୃତରେ ୧୫ ବର୍ଷ ବୟସର କି ? ମାତ୍ର ମୋ ପାଇଁ ତାଙ୍କର ବୟସ କିଛି ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ନୁହେଁ ।

ତ୍ରୁତ ବୋଲଇମାନଙ୍କ ବିରୁଦ୍ଧରେ ବୈଭବଙ୍କ ଆତ୍ମବିଶ୍ୱାସକୁ ପ୍ରଶଂସା କରି ବ୍ରେଟ ଲି କହିଛନ୍ତି ଯେ ଆଇପିଏଲ ୨୦୨୬ ରେ ସରରାଇଜର୍ସ ହାଇଦ୍ରାବାଦ ବିପକ୍ଷରେ ବୈଭବଙ୍କ ୧୪ ରନର ଇନିଂସ ଦେଖି ଗଭୀର ଭାବରେ ପ୍ରଭାବିତ ହୋଇଥିଲି। କାରଣ ସେହି ମ୍ୟାଚରେ ତ୍ରୁତ ବୋଲଇମାନେ ନିରନ୍ତର ଉଚ୍ଚ ଗତିରେ ବୋଲିଂ କରୁଥିଲେ, କିନ୍ତୁ ସର୍ତ-ପିଚ ବୋଲିଇମାନ ସମ୍ପୁର୍ଣ୍ଣ ଦେବା ସମୟରେ ମଧ୍ୟ ବୈଭବ ତାଙ୍କର ଆଇମୁଖ୍ୟ ପରିବର୍ତ୍ତନ କରି ନଥିଲେ। ବୈଭବ ତତ୍ ସତ ମାରିବା ପାଇଁ ଭେବକ ବିଶ୍ୱର ଶକ୍ତି ଉପରେ ନିର୍ଭର କରନ୍ତି ନାହିଁ ସେ ଉପଯୁକ୍ତ କ୍ରିକେଟ ସଟ ଖେଳି ତ୍ରୁତ ଗତିରେ ରନ କରନ୍ତି।

ତ୍ରୁତ ବି ମଧ୍ୟ ବୈଭବଙ୍କ ପାଇଁ କିଛି ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ପରାମର୍ଶ ଦେଇ କହିଛନ୍ତି ଯେ ଏତେ କମ ବୟସରେ ବିଜ୍ଞାନ ପ୍ରତାର ଏବଂ ଆଶାନୁ ପରିତାନା କରିବା ଯୁବ ବ୍ୟାଟସମ୍ୟାନଙ୍କ ପାଇଁ ସତ୍ତୁଠାରୁ ବଡ଼ ଚ୍ୟାଲେଞ୍ଜ ।ବୈଭବଙ୍କ ବ୍ୟାଟିଂ କୌଶଳ ଜିୟା ଫର୍ମ ପ୍ରାପ୍ତମିକ ଚିନ୍ତା ରୁହେଁ ବରଂ ତାଙ୍କର ମାନସିକତା ଏବଂ ତୁଲି ପାଇଥିବା ପ୍ରସିଦ୍ଧିକୁ କିପରି ମ୍ୟାନେଜ କରିବେ ତାହା ଶିଖିବାକୁ ପଡିବ। ବଡ ପରିତାନା ଏବଂ ତାଙ୍କ ଆଖପାଖରେ ଥିବା ଲୋକମାନେ ବୈଭବଙ୍କ ଉପରେ ଅତ୍ୟଧିକ ଚାପ ପକାଇବା ଉଚିତ ନୁହେଁ ।ତାଙ୍କୁ ବର୍ତ୍ତମାନ ପାଇଁ ଏକ ସାଧାରଣ ପିଲା ପରି ଜୀବନଯାପନ କରିବାର ସୁଯୋଗ ଦେବା ଉଚିତ।

କ୍ରିକେଟରଙ୍କ ଆଘାତ ସମସ୍ୟା ଉପରେ ଲକ୍ଷ୍ମଣଙ୍କ ପ୍ରତିକ୍ରିୟା

ବେଙ୍ଗାଲୁରୁ,୧୧।୮(ଏଜେନ୍ସି): ପୂର୍ବତନ କ୍ରିକେଟର ଭି.ଭି.ଏସ୍. ଲକ୍ଷ୍ମଣ ଖେଳାଳିମାନେ ଧୀରେ ଧୀରେ ଫିଟ ହେବା ପଛରେ ସେଣ୍ଟର ଅଫ୍ ଏକ୍ସଲେନ୍ସ(ସିଓଇ)କୁ ଦାୟୀ କରିବା ଠିକ ନୁହେଁ। କାରଣ କ୍ରିକେଟରମାନେ କୌଣସି ମେସିନ୍ ନୁହନ୍ତି ,ପ୍ରତ୍ୟେକ ଥର ସେମାନେ ଚୁରନ୍ତ ଆଘାତରୁ ମୁକ୍ତ ହେବା ସମ୍ଭବ ନୁହେଁ । ସିଓଇର ଜାମ ଭେବକ ଆଘାତପ୍ରାପ୍ତ ଖେଳାଳିଙ୍କ ଚିକିତା କରିବା ନୁହେଁ, ବରଂ ସେମାନଙ୍କ ଖେଳରେ ସୁଧାର ଆଣିବା ଏବଂ ଭବିଷ୍ୟତ ପାଇଁ ପ୍ରସ୍ତୁତ କରିବା । ପ୍ରତ୍ୟେକ ଖେଳାଳିଙ୍କ ଶରୀରର ଗଠନ ଓ ସହନଶକ୍ତି ଅଲଗା ହୋଇଥିବାରୁ ସୁସ୍ଥ ହେବା ପ୍ରକ୍ରିୟାରେ ସମୟର ସିଓଇ ପକ୍ଷରୁ ଫିଟନେସ୍ ମିଟିଂ ହୋଇଥାଏ । ସେହି ସମୟରେ ଖେଳାଳିଙ୍କ ପ୍ରକୃତ ଫିଟନେସ୍ ସ୍ଥିତି ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟ ଜଣାଏ, ସେଥିପାଇଁ ଷ୍ଟାର୍ ମାର୍କ ଦେଇ ସେମାନଙ୍କୁ ଦଳରେ ସାମିଲ କରାଯାଇଥାଏ ।

ଆଗରେ ଷ୍ଟାର ଚିହ୍ନ ଥାଏ, ତେବେ ଏହାର ଅର୍ଥ ହେଉଛି ସମ୍ପୂର୍ଣ୍ଣ ଫିଟ୍ ହୋଇଛି ଏବଂ ଖେଳିବାକୁ ପ୍ରସ୍ତୁତ ଅଛି। ଉଚ୍ଚସ୍ତରୀୟ କ୍ରିକେଟରେ ଖେଳାଳିମାନେ ୧୦୦% ରୁ ଅଧିକ ପ୍ରଦର୍ଶନ ଦେବାକୁ ଚେଷ୍ଟା କରନ୍ତି, ଯାହା ଫଳରେ ଆଘାତ ଲାଗିବା ସ୍ୱାଭାବିକ । ଏହାକୁ ନେଇ ବାହାର ଦୁନିଆର ଦୃଷ୍ଟିକୋଣ ବଦଳିବା ଦରକାର । ସିଓଇର ଅତିଜ୍ଞ ଫିଟନେସ୍ ଷ୍ଟାଫ୍‌ମାନେ ଖେଳାଳିଙ୍କ ଟ୍ରାକ୍‌ଲୋଡ୍ ମ୍ୟାନେଜମେଣ୍ଟ ଉପରେ କ୍ରମାଗତ କାର୍ଯ୍ୟ କରୁଛନ୍ତି । ସତିର ଦେବଙ୍କୁ ସାଉଳିଆ କହିଛନ୍ତି ଯେ, କୌଣସି ସିରିଜ୍ ଆରମ୍ଭ ହେବାର ୩ ରୁ ୪ ସପ୍ତାହ ପୂର୍ବରୁ ସିଲେକ୍ସନ୍ କମିଟି ବୈଠକ ହୋଇଥାଏ । ସେହି ସମୟରେ ଖେଳାଳିଙ୍କ ଫିଟନେସ୍ ସ୍ଥିତି ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟ ଜଣାଏ, ସେଥିପାଇଁ ଷ୍ଟାର୍ ମାର୍କ ଦେଇ ସେମାନଙ୍କୁ ଦଳରେ ସାମିଲ କରାଯାଇଥାଏ ।

ମନୋରଞ୍ଜନ ଦୁନିଆରେ ପାଦ ଥାପିବେ ରୋହିତ

ନୂଆଦିଲ୍ଲୀ,୧୧।୮(ଏଜେନ୍ସି): ଟିମ୍ ଇଣ୍ଡିଆର ପୂର୍ବତନ ଅଧିନାୟକ ରୋହିତ ଶର୍ମା ଖୁବ୍‌ଶୀଘ୍ର ଟେଲିଭିଜନ୍ ଦୁନିଆରେ ପାଦ ଥାପିବାକୁ ଯାଉଛନ୍ତି। ସୋନି ଟିଭି ନେଟ୍‌ୱାର୍କ ପକ୍ଷରୁ ଦ ରୋହିତ ଶର୍ମା ଶୋର ଏକ ନୂଆ ଟିଚର୍ ରିଲିଜ୍ କରାଯାଇଛି । ତେଣୁ ଏହି ଶୋରୁ ନେଇ ବର୍ତ୍ତମାନଠାରୁ ମଧ୍ୟରେ ଉତ୍ସାହ ଦେଖା ଦେଇଛି । ଗତ ମେ ମାସରେ ରିଲିଜ୍ ହୋଇଥିବା ଏକ ପ୍ରୋମୋରେ ରୋହିତଙ୍କ ପ୍ରସିଦ୍ଧ ମାର୍ଚ୍ଚର୍ଡ଼ ମେଁ ଘୁମନେ ଡାଏଲଗ୍‌କୁ ନେଇ ମଜାଦାର ଝଲକ ଦେଖିବାକୁ ମିଳିଥିଲା । ରୋହିତ ଶର୍ମା ନିଜେ ଏହି ଶୋର ହୋଷ୍ଟ ଭିୟା ଆଙ୍କର୍ ଭୂମିକାରେ ନଜର ଆସିପାରନ୍ତି । ସୋନି ପିକଚର୍ସ ନେଟ୍‌ୱାର୍କର୍ସ ଇଣ୍ଡିଆର ସିରୁଓ ଗୌରବ ବାନାର୍ଜୀ ମଧ୍ୟ ରୋହିତ ନିଜେ ଶୋଟି ହୋଷ୍ଟ କରିବେ ବୋଲି ନିଶ୍ଚିତ କରିଛନ୍ତି । ଏବେ ବ୍ରିକେଟ୍ ପଡ଼ିଆ ସହ ଟେଲିଭିଜନ୍ ପରଦାରେ ରୋହିତଙ୍କ ନୂଆ ଅବତାର ଦେଖିବାକୁ ପ୍ରଶଂସକମାନେ ଉତ୍ସାହର ସହ ଅପେକ୍ଷା କରିଛନ୍ତି ।ରୋହିତ ଶର୍ମା ୨୦୨୪ ଟି-୨୦ ବିଶ୍ୱକପ୍ ପରେ ଏହି ଫର୍ମାଟରୁ ଅବସର ନେବା ପରେ ୨୦୨୫ ମେ' ମାସରେ ସେ ଟେଷ୍ଟ କ୍ରିକେଟରୁ ମଧ୍ୟ ଅବସରା ଜଣାଇ ଥିଲେ। ବର୍ତ୍ତମାନ ସେ କେବଳ ବିଜିଆଇ ମ୍ୟାଚ୍ ଖେଳୁଛନ୍ତି ।

ଭାରତୀୟ ଟେଷ୍ଟ ଦଳକୁ ଫେରିଲେ ସର୍ଫରାଜ

ନୂଆଦିଲ୍ଲୀ,୧୧।୮(ଏଜେନ୍ସି): ଶ୍ରୀଲଙ୍କା ବିପକ୍ଷ ଟେଷ୍ଟ ସିରିଜ୍ ପାଇଁ ଆଘାତପ୍ରାପ୍ତ ଯୋଗର ସାର ସୁଦର୍ଶନଙ୍କ ସ୍ଥାନରେ ସରଫରାଜ ଖାନ୍‌ଙ୍କୁ ଟିମ୍ ଇଣ୍ଡିଆରେ ସାମିଲ କରାଯାଇଛି ।ଭାରତ ଓ ଶ୍ରୀଲଙ୍କା ମଧ୍ୟରେ ପ୍ରଥମ ଟେଷ୍ଟ ମ୍ୟାଚ୍ ଆସନ୍ତା ୧୫ ଅଗଷ୍ଟରୁ ଗାଲେଠାରେ ଖେଳାଯିବା ସର୍ଫରାଜ ଶେଷ ଥର ପାଇଁ ୨୦୨୪ରେ ନ୍ୟୁଜିଲାଣ୍ଡ ବିପକ୍ଷରେ ଟେଷ୍ଟ ମ୍ୟାଚ୍ ଖେଳିଥିଲେ । ସେ ଭାରତ ପାଇଁ ୬ଟି ଟେଷ୍ଟ ମ୍ୟାଚ୍ ଖେଳିଛନ୍ତି । ଶ୍ରୀଲଙ୍କା ସପ୍ତ ପୂର୍ବରୁ ଭାରତର ଏକାଧିକ ପ୍ରମୁଖ ଖେଳାଳି ଯଶସ୍ୱୀତ ଜୁମରା,ଧ୍ରୁବିଂଟ୍‌ ପୁରର , ଋଷିତ ରାଣା, ନିତୀଶ କୁମାର ରେଡ୍ଡୀ ଏବଂ ଆକାଶ ଦୀପ ଆଘାତପ୍ରାପ୍ତ ହୋଇପାରିଛନ୍ତି। ଭାରତୀୟ ଦଳ ଶୁଭମନ ଗିଲ୍ (ଅଧିନାୟକ), କେ.ଏଲ୍. ରାହୁଲ (ଉପଅଧିନାୟକ), ଯଶସ୍ୱୀ ଯାଇସ୍ୱାଲ, ରିଷଭ ପନ୍ତ, ଧ୍ରୁବ ଜୁରେଲ (ୱିକେଟକିପର), ବରୀନ୍ଦ୍ର ଜାଡେଜା, ରୁଭନୀତ ଯାଦବ, ମାନବ ସୁଥାର, ମହମ୍ମଦ ସିରାଜ, ପ୍ରସିଦ୍ଧ କୃଷ୍ଣ, ଗୁରଜୁନ ତ୍ରାର୍, ଦେବଦତ୍ତ ପାଡିକଲ, ସାରାଂଶ ଜୈନ, ଆକିବ ନବୀ ଏବଂ ସର୍ଫରାଜ ଖାନ୍।

ସୌରଭ ଗାଙ୍ଗୁଲିଙ୍କୁ ହତ୍ୟା ଧମକ: ଥାନାରେ ଏତଲା

ଜୋଇଜାର,୧୧।୮(ଏଜେନ୍ସି):ଭାରତୀୟ କ୍ରିକେଟ୍ ବଦର ପୂର୍ବତନ ଅଧିନାୟକ ତଥା ବିସିସିଆଇର ପୂର୍ବତନ ସଭାପତି ସୌରଭ ଗାଙ୍ଗୁଲି ଏବଂ ତାଙ୍କ ପତ୍ନୀ ଡୋନା ଗାଙ୍ଗୁଲିଙ୍କୁ ହତ୍ୟା ଧମକ ମିଳିଛି।ଏହି ଘଟଣା ସାମ୍ନାକୁ ଆସିବା ପରେ ଜୋଇଜାରାର ଆଲୀପୁର ପୃଷ୍ଠି ହୋଇଛି ଏବଂ ଏହି ହାଇ-ପ୍ରୋଫାଇଲ୍ ପରିବାରର ସୁରକ୍ଷାକୁ ନେଇ ଗଭୀର ଚିନ୍ତା ପ୍ରକଟ କରାଯାଇଛି। ଘଟଣାକୁ ଅତ୍ୟନ୍ତ ଗମ୍ଭୀରତାର ସହ ନେଇ ଗାଙ୍ଗୁଲିଙ୍କ ବ୍ୟକ୍ତିଗତ ସହାୟକ ଜୋଇଜାକାର ଠାକୁରପୁକୁର ଥାନାରେ ଏକ ଲିଖିତ ଅଭିଯୋଗ ଦାଏର କରିଛନ୍ତି। ମିଳିଥିବା ସୂଚନା ଅନୁଯାୟୀ, ଗତ ପ୍ରାୟ ୬ ମାସ ଧରି ଗାଙ୍ଗୁଲିଙ୍କ ପରିବାରକୁ ଅଜ୍ଞାତ ବ୍ୟକ୍ତିଙ୍କଠାରୁ ଏକଲି ଆପତ୍ତିଜନକ ଚିଠି ଆସୁଥିଲା।ପ୍ରଥମେ ସେମାନେ ଏହାକୁ କୌଣସି ଅସତ୍ତୁଷ୍ଟ ପ୍ରଶଂସକ ବା ଖରା ପ୍ରକୃତିର ବ୍ୟକ୍ତିଙ୍କ ଜାମ ଭାବି ପରିବାର ଲୋକେ ବିଶେଷ ଗୁରୁତ୍ୱ ଦେଇନଥିଲେ। ମାତ୍ର ସୋମବାର ଦିନ ଦେଇଲ ବ୍ରିକେଟ୍ ଆସୋସିଏସନ ଜାର୍ଯ୍ୟାଳୟରେ ଖୋଲାଯାଇଥିବା ବୁଲତି ବୁଥା ଚିଠିରେ ସୌରଭ, ଡୋନା ଏବଂ ତାଙ୍କ ଝିଅପାନଙ୍କୁ ବିଧାସକ୍ତ ହତ୍ୟା କରିବା ପାଇଁ ଧଂକାହୀ ଭାଷାରେ ଲେଖାଥିବା ଏକ ଧମକ ଆସିଛି । ତେଣୁ ତାଙ୍କ ପରିବାର ବାଧ ହୋଇ ପୋଲିସର ଦ୍ୱାରସ୍ଥ ହୋଇ ସୁରକ୍ଷା ଦାବି କରିଛନ୍ତି।

ବାଣିଜ୍ୟ ଖବର

ନୂତନ ଦ୍ୱି–ଆୟାମୀୟ (୨ଡି) ପଦାର୍ଥର ବିରଳ
ଚୁମ୍ବକୀୟ ଅବସ୍ଥା ଆବିଷ୍କାର କଲେ ଆଇଆଇଟି ଗବେଷକ

ଭୁବନେଶ୍ୱର,୧୧।୮(ନି.ପ୍ର): ଭାରତୀୟ ପ୍ରଯୁକ୍ତିବିଦ୍ୟା ସଂସ୍ଥାନ (ଆଇଆଇଟି) ଭୁବନେଶ୍ୱରର ପଦାର୍ଥ ବିଜ୍ଞାନ ବିଭାଗର ଗବେଷକମାନେ ଆମେରିକାର ଭର୍ଜିନିଆ କମନୱେଲ୍ଥ ୟୁନିଭର୍ସିଟି ସହଯୋଗରେ ଆଲ୍–ମ୍ୟାଗ୍‌ନେଟିକ୍‌ରେ ପ୍ରଥମ ଥର ପାଇଁ ଚୁମ୍ବକୀୟ ଅବସ୍ଥାର ଅସ୍ତିତ୍ୱ ଜବୁରୁଦ୍ଦା ଏକ ନୂତନ ଦ୍ୱି–ଆୟାମୀୟ (୨ଡି) ପଦାର୍ଥର ସୈଦ୍ଧାନ୍ତିକ ଭବିଷ୍ୟତ୍‌ବାଣୀ କରିଛନ୍ତି। ଏହା ସମ୍ପ୍ରତି ଆବିଷ୍କୃତ ଆଲ୍‌ଟରମ୍ୟାଗ୍‌ନେଟିଜମ୍ ନାମକ ତୁଟୁଙ୍ଗାୟ ଅବସ୍ଥାର ଅତ୍ୟନ୍ତ ବିରଳ ଚୁମ୍ବକୁତ୍ୱିକ ମଧ୍ୟରୁ ଗୋଟିଏ।

ଏହି ଆବିଷ୍କାର ତୁତଚରିତ୍ରୀୟ, ଅଧିକ କ୍ଷମତାକୁ ଏବଂ ଶକ୍ତି–ସଞ୍ଚୟକାରୀ ଇଲେକ୍ଟ୍ରନିକ୍ସ ଉପକରଣ ବିକାଶ ପାଇଁ ନୂତନ ସମ୍ଭାବନା ସୃଷ୍ଟି କରିପାରେ। ଏହାର ସମ୍ଭାବ୍ୟ ପ୍ରୟୋଗ ଉଚ୍ଚ–ଘନତା ମେମୋରୀ, ସ୍ପିନ୍–ଆଧାରିତ ଟ୍ରାନ୍ଜିଷ୍ଟର, ଚେରାହର୍ନ୍ସ ଯୋଗାଯୋଗ ଏବଂ ଭବିଷ୍ୟତର କ୍ୱାଣ୍ଟମ୍ ପ୍ରଯୁକ୍ତି କ୍ଷେତ୍ରରେ ହୋଇପାରେ। ଆଇଆଇଟି ଭୁବନେଶ୍ୱରର ପଦାର୍ଥ ବିଜ୍ଞାନ ବିଭାଗର ଏ.ଏସ୍.ଆର୍.ଏସ୍.ପ୍ରାମାନୁଜନ୍ ପ୍ୟାଇଲ୍ଟ୍ଟ. ମନୀଷ କୁମାର ମହାଙ୍କର ନେତୃତ୍ୱରେ କରାଯାଇଥିବା ଏହି ଗବେଷଣା ନାନୋଟେକ୍ନୋଲୋଜି ଏବଂ ନାନୋପ୍ରଯୁକ୍ତି କ୍ଷେତ୍ରରେ ଏକ ଅଗ୍ରଣୀ ଅନ୍ତର୍ଜାତୀୟ ପତ୍ରିକା ନାନୋ ଲେଟର୍ସରେ ପ୍ରକାଶିତ ହୋଇଛି।

ଅଧ୍ୟୟନ ମ୍ୟାଗ୍ନେଟିଜମ୍, କଣ୍ଡେନ୍ସଡ୍ ମ୍ୟାଟର୍ ଫିଜିକ୍ସ କ୍ଷେତ୍ରରେ ଗବେଷଣାର ଏକ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ବିସୟ ଭାବେ ଉଭା ହୋଇଛି। କାରଣ, ଏଥିରେ ପାରମ୍ପରିକ ବୁମକ ଏବଂ ଆଣ୍ଟିଫେରୋମ୍ୟାଗ୍ନେଟ୍‌ର ଉପଯୋଗୀ ବୈଶିଷ୍ଟ୍ୟର ସମନ୍ୱୟ ଦେଖିବାକୁ ମିଳେ। ସାଧାରଣ ବୁଥର ତୁଳନାରେ ଆଲ୍‌ଟରମ୍ୟାଗ୍ନେଟିକ୍ ପଦାର୍ଥ ପ୍ରାୟ କୌଣସି ବିପରୀତ ଚୁମ୍ବକୀୟ କ୍ଷେତ୍ର ସୃଷ୍ଟି କରନ୍ତି ନାହିଁ। ଏହାର ଅର୍ଥ, ଚୁମ୍ବକୀୟ ହସ୍ତକ୍ଷେପ ନ ଘଟାଇ ଇଲେକ୍ଟ୍ରୋନିକ୍ସ ଉପାଦାନଗୁଡ଼ିକୁ ପରସ୍ପରର ଅଧିକ ନିକଟରେ ସ୍ଥାପନ କରାଯାଇପାରିବା ଏହି ଗବେଷଣାର ମୁଖ୍ୟ ସଂପର୍କରେ ମତ ଦେଇ ଡ. ମନୀଷ କୁମାର ମହାନ କହିଛନ୍ତି ଯେ, ଏହି ଆବିଷ୍କାର ଅଲ୍‌ଟରମ୍ୟାଗ୍ନେଟିକ୍ ପଦାର୍ଥର ବହୁମୁଖୀ ପରିବାରକୁ ଆହୁରି ସମୃଦ୍ଧ କରିଛି ଏବଂ ବ୍ୟବର୍ତ୍ତାରିକ ସିଦ୍ଧାନ୍ତିକ୍ ଉପଜଣାର ଅନୁସନ୍ଧାନ ପାଇଁ ଏକ ଆଶାଜନକ ମଞ୍ଚ ପ୍ରଦାନ କରିଛି।

ବିକଶିତ ଭାରତ ସଂକଳ୍ପ ସଂସ୍ଥା ଜାତୀୟ ସମ୍ମିଳନୀ
ଡକ୍ଟର.ତିରୁପତି ପାଣିଗ୍ରାହୀଙ୍କ ସମେତ ୧୦ଜଣ ବିଶିଷ୍ଟ ବ୍ୟକ୍ତିଙ୍କୁ ଗୌରବ ସମ୍ମାନ

ଭୁବନେଶ୍ୱର,୧୧।୮ (ନି.ପ୍ର):ବିକଶିତ ଭାରତ ସଂକଳ୍ପ ସଂସ୍ଥାର ଜାତୀୟ ସମ୍ମିଳନୀ ଭାଇଚେଜ୍ ମେଡିଆଲ୍ କଲେଜ ପରିସରରେ ଆୟୋଜିତ ହୋଇଛି। ରାଜ୍ୟସରକାରଙ୍କ ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ମନ୍ତ୍ରୀ ସୁରେଶ ପୂଜାରୀ ମୁଖ୍ୟ ଅତିଥି ଓ ସମ୍ମାନୀତ ଅତିଥି ଭାବେ ସାଇଚେଜ୍ ଗ୍ରୁପ୍‌ର ପ୍ରତିଷ୍ଠାତା ଅଧ୍ୟକ୍ଷ ଡକ୍ଟର ତିରୁପତି ପାଣିଗ୍ରାହୀ ଯୋଗଦେଇଥିଲେ। ୨୦୪୭ପୁଦ୍ଧା ସେଞ୍ଚୁରୀପୁର୍ଣ୍ଣିଷିତ ଭିଜିଆକ୍ସେଲ ପ୍ରଥମ ଥର ପାଇଁ ଭାରତରେ ସାହସଯାତ୍ରାଙ୍କ ଶିକ୍ଷା, ଗୋଟଚାରର ପ୍ରଯୁକ୍ତିଗତ ଦିଗଗୁଡିକୁ ସ୍ପର୍ଶ କରିଥିବା ଏହି ସମ୍ମିଳନୀରେ ଦେଶର ସାମ୍ପ୍ରତିକ ବିକାଶ ଏବଂ ଭବିଷ୍ୟତ ଦିଗଗୁଡିକ ଉପରେ ଆଲୋଚନା ହୋଇଥିଲା। ଏଥିରେ ଅଫିସର୍ସମାନଙ୍କର ବିଭିନ୍ନ ଅସୁବିଧା ସର୍ଜରେ ଆଲୋଚନା କରାଯାଇଥିବା ସହ ୫ ଦିନିଆ ବ୍ୟାଙ୍କିଙ୍ଗ୍ ବ୍ୟବସ୍ଥା ଲାଗୁ କରାଯିବା ସମ୍ବନ୍ଧୀୟ ବିଚାର ଉପରେ ଆଲୋଚନା କରାଯାଇଥିଲା । ସଂଘର ଉପ-ସଭାପତି ପି.ବେ ମହାନ୍ତି, ସଂପଦକ ପରେ 'ବେଦାନ୍ତ ମେଟାଲ୍ ବଜାର' ଏବେ ଏସିଆ, ୟୁରୋପ, ଆଫ୍ରିକା ଓ ଆମେରିକା ମହାଦେଶର ବଜାରରେ ଉପଲବ୍ଧ ହେବ। ଆର୍ଥିକ ବର୍ଷ୨୬ରେ ଏହି ପ୍ଲାଟଫର୍ମ ମାଧ୍ୟମରେ ପ୍ରାୟ ୪.୧ ବିଲିୟନ୍ ଡଲାର୍ (୩୮,୦୦୦ କୋଟିରୁ ଅଧିକ ଟଙ୍କା) ମୂଲ୍ୟର କାରବାର ହୋଇଥିବା ବେଳେ ୨୩,୦୦୦ରୁ ଅଧିକ ଅର୍ଡର ପୂରଣ କରାଯାଇଛି। ଭାରତୀୟ ଉତ୍ପାଦନକାରୀଙ୍କ ମଧ୍ୟରେ ମଧ୍ୟ ଏହାର ଗ୍ରହଣୀୟତା ବୃଦ୍ଧି ପାଇଛି। ବଡ଼ ଉଦ୍ଯୋଗଗୁଡ଼ିକ ସହିତ ୫୫୦ରୁ ଅଧିକ ଏମଏସଏମଇ ବୁଦ୍ଧିର ନିୟମିତ ଭାବେ ସେମାନଙ୍କ ଆଲୁମିନିୟମ୍ ଆବଶ୍ୟକତା ପାଇଁ ବେଦାନ୍ତ ମେଟାଲ୍ ବଜାର ବ୍ୟବହାର କରୁଛନ୍ତି।

ଡିଜିଟାଲ୍ ଇ-କମର୍ସ ପ୍ଲାଟଫର୍ମ 'ବେଦାନ୍ତ ମେଟାଲ୍ ବଜାର' (ବିଏମବି)କୁ ଅନ୍ତର୍ଜାତୀୟ ବଜାରକୁ ସମ୍ପ୍ରସାରଣ କରାଯାଇଥିବା ଆଜି ଘୋଷଣା କରାଯାଇଛି। ଭାରତର ପ୍ରଥମ ଡିଜିଟାଲ୍ ଆଲୁମିନିୟମ୍ ମାର୍କେଟପ୍ଲେସ୍ ଗୁଡ଼ିକ ମଧ୍ୟରୁ ଏହା ଅନ୍ତର୍ଜାତୀୟ ବାଣିଜ୍ୟ କ୍ଷେତ୍ରକୁ ପ୍ରବେଶ କରିଛି। ଏହା ମାଧ୍ୟମରେ ବିଦେଶୀ ସ୍ରାହକମାନେ ଏବେ ସହଜ, ସ୍ୱଚ୍ଛ ଓ ସୁବିଧାଜନକ ଭାବେ ଅନଲାଇନ୍‌ରେ ଉଚ୍ଚମାନର ଆଲୁମିନିୟମ୍ ଉତ୍ପାଦ ଅର୍ଡର ଓ କ୍ରୟ କ

ICFAI Foundation for Higher Education gets DIAMOND rating in maiden QS I-GAUGE assessment

Hyderabad, Aug 11 (UNI)

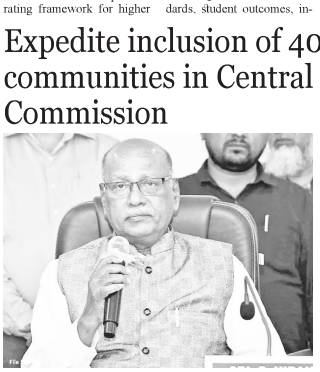
ICFAI Foundation for Higher Education (IFHE), Hyderabad, has been conferred the prestigious DIAMOND rating in its maiden QS I-GAUGE assessment, recognising its academic excellence, competitiveness and institutional practices. QS I-GAUGE is an independent rating framework for higher education institutions in India that conducts a 360-degree assessment based on parameters including teaching and learning, student quality, employability, research, governance and facilities. IFHE secured DIAMOND ratings in Teaching and Learning, Employability and Facilities, reflecting its academic standards, student outcomes, industry partnerships and infrastructure, the institution said in a release here on Tuesday. The institution secured the highest PLATINUM rating in Faculty Quality, Social Responsibility, Governance and Structure, and Academic Development, highlighting its focus on faculty excellence, institutional frameworks, administration and governance initiatives. The QS I-GAUGE DIAMOND rating recognises the academic ecosystem developed by IFHE over the years and reinforces its commitment to continuous improvement and excellence, it said. IFHE is the first higher education institution in Telangana to receive the QS I-GAUGE rating, according to the release. Speaking on the achievement, IFHE Vice-Chancellor Prof A Vinay Kumar said the DIAMOND rating was a proud moment for the university community and reflected the dedication of its faculty, staff and students. He said the recognition reaffirmed the institution's commitment to providing world-class higher education. QS I-GAUGE, developed under the QS (Quacquarelli Symonds) brand in partnership with Indian education experts, is an independent rating system for higher education institutions. Modelled on the QS Stars methodology, it evaluates institutions on parameters including teaching and learning, employability, research and innovation, governance and social responsibility. Institutions are assessed by the QS Intelligence Unit in London and awarded ratings ranging from Bronze to Platinum , providing a 360-degree benchmark of institutional quality, it said.

Telangana CM Revanth to launch smart ration card distribution on Aug 15

Hyderabad, Aug 11 (UNI)

Telangana Chief Minister A Revanth Reddy will launch the distribution of smart ration cards for 3.43 crore beneficiaries in the state from Sangareddy on August 15. Distribution programmes will be held simultaneously at district headquarters across all 33 districts. In a statement on Tuesday, Civil Supplies Minister N Uttam Kumar Reddy said the State currently has 1,06,28,092 food security cards, covering 3.43 crore beneficiaries, with each eligible person receiving six kg of fine-quality rice free every month. The Minister said 16,32,810 new food security cards covering 61,08,544 beneficiaries have been issued since January 26, 2025. He said smart cards would improve transparency, efficiency and convenience in the Public Distribution System. Uttam Kumar directed officials to ensure proper arrangements for the Sangareddy event, including transportation, seating, security and transparent distribution of cards. He also asked officials to complete preparations for programmes in all districts by August 15. He said the government spends around Rs 14,000 crore annually on ration rice and up to Rs 20,000 crore on procuring grain from farmers, and stressed that food security for every eligible person remains the government's priority.

Expedite inclusion of 40 Telangana communities in Central OBC list: BC Commission



Hyderabad, Aug 11 (UNI)

Telangana Backward Classes Commission Chairman G Niranjan has urged Prime Minister Narendra Modi to expedite the process of including 40 Telangana communities in the Central Other Backward Classes (OBC) List, citing the long delay and the upcoming Census 2027. In a letter to the Prime Minister, Niranjan said the issue had already been brought to his attention on April 13, 2026. Following an earlier representation, the union ministry of Social Justice and Empowerment sought details of the communities, after which the Telangana BC Commission forwarded the list of 40 communities to the Centre on July 18, 2026. He said the Ministry, in a letter dated August 3, stated that inclusion or exclusion of communities in the Central OBC List was governed by Article 342A of the Constitution. Niranjan pointed out that some of the communities were included in the Telangana State BC List as early as 2008, while others had been awaiting inclusion in the Central OBC List since then. The National Commission for Backward Classes (NCBC) had also conducted hearings on the issue in December 2021 and September 2023, but the matter was yet to reach a final resolution. He said the delay was depriving members of the 40 communities of OBC-related opportunities in admissions to Central government educational institutions and employment in Central government services. Niranjan appealed to the Prime Minister to intervene and ensure that the inclusion process was completed at the earliest, particularly in view of Census 2027, to ensure social justice and equal opportunities for the concerned communities.

Grant national status to Palamuru-Rangareddy project: Kunamneni

Hyderabad, Aug 11 (UNI)

CPI Telangana State secretary Kunamneni Sambasiva Rao on Tuesday demanded that the Centre immediately grant national project status and financial assistance to the Palamuru-Rangareddy Lift Irrigation Scheme, alleging discriminatory treatment towards Telangana's irrigation projects. Kunamneni said the Centre's position that there was no proposal to grant national status to the project, as stated in a reply by the union Minister of State for Jal Shakti in Parliament, was unacceptable. He said the project was crucial for providing Krishna river water to the drought-prone and backward districts of Mahabubnagar and Rangareddy. He criticised the Centre for citing inter-State issues, the Krishna Water Disputes Tribunal-II and legal disputes as reasons for delaying the project. Further delays, he said, would increase the financial burden and deprive people of the region of irrigation benefits. Kunamneni recalled that the BJP had promised in its election manifesto to provide necessary resources for the project and urged BJP MPs from Telangana to press the Centre for national status and funds. He also demanded that the Centre persuade the Maharashtra government to facilitate construction of the proposed barrage at Tummidihetti and resolve pending inter-State issues between Telangana and Andhra Pradesh amicably and quickly. The CPI leader pointed out that the Apex Committee comprising the Chief Ministers of Telangana and Andhra Pradesh and headed by the union Jal Shakti Minister had met only three times since 2014. He said meetings of the Godavari River Management Board and Krishna River Management Board were also largely routine.

T'gana New Cheyutha pensions: No change in eligibility criteria, applications till Aug 31

Hyderabad, Aug 11 (UNI)

The Telangana government has started the process of sanctioning new pensions under the Cheyutha Social Security Pension Scheme, with applications being accepted until August 31. The existing eligibility criteria will continue without any changes, with norms prescribed in government orders issued between 2014 and 2018 being followed. New pensions will be sanctioned to eligible single women, widows, persons with disabilities, toddy tappers, handloom workers, and those affected by filariasis, thalassemia, sickle cell disease and haemophilia. Applications already submitted during Praja Palana Varotsavalu, Pragathi Pranalika Gram Sabhas and Prajavani will also be considered. Those who have already submitted all required documents need not apply again, while eligible persons who have not applied or failed to submit documents may file fresh applications. District Collectors will oversee verification, with applicants required to produce relevant certificates from the concerned departments. Field-level verification will be conducted before the eligible list is forwarded for final approval by the District Collector. The government has also directed self-help group federations to assist eligible widows and single women in submitting applications and securing necessary certificates. Officials have been instructed to complete the process transparently and ensure that all eligible beneficiaries receive the pension benefits, according to an official statement today.

Rahul Gandhi should face Parliament debate on NEET issue: Telangana BJP president

Hyderabad, Aug 11 (UNI)

Telangana BJP president N Ramchander Rao on Tuesday criticised Congress leader Rahul Gandhi, accusing him of avoiding parliamentary debates and engaging in political theatrics outside Parliament. Addressing a press conference at the BJP State office, Ramchander Rao said Rahul Gandhi should attend Parliament and raise his questions on the NEET issue instead of staging protests on the streets. "Do not run away or hide. Come to Parliament, face the debate and facts. The union Home Minister will answer every question," he said. Ramchander Rao also criticised the Congress-INDIA bloc over protests against alleged examination irregularities, particularly the paper leaks in Jharkhand. He alleged that students and unemployed youth in the State had been facing police action while demanding a CBI probe into recruitment examination paper leaks. He questioned why Rahul Gandhi and Congress leaders were not supporting the protesting students in Jharkhand and alleged that the Congress was selectively using student issues for political purposes. On Telangana, Ramchander Rao accused the Congress government of failing to fulfil its promises to students and unemployed youth, including the job calendar, creation of two lakh jobs and fee reimbursement. He challenged Rahul Gandhi to visit Ashok Nagar in Hyderabad and interact with unemployed youth. He said the BJP was supporting unemployed youth in Telangana and claimed that the party's Yuva Morcha was collecting signatures highlighting their demands. Ramchander Rao said the Centre had taken measures to address examination irregularities and questioned why the Congress government in Jharkhand had not taken moral responsibility for the alleged paper leaks there. He urged Rahul Gandhi to visit Jharkhand and stand with the protesting students if he was genuinely concerned about their future, while also attending the debate in Parliament on the NEET issue.

NOTICE

INVITATION FOR EXPRESSION OF INTEREST FOR UTKAL STEELS LIMITED WAS OPERATING IN RE-ROLLING MILLS AT ROURKELA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	UTKAL STEELS LIMITED U27109OR1970PLC000546 AAACU2254R
2.	Address of the registered office	Udit Nagar Shree Complex Sundargarh, Rourkela, Orissa, India 769012
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL as per the data made available by suspended board of directors.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details including last available Financial Statements (with schedules) of two years and list of creditors can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com Further, the list of creditors claimed is available at: https://ibbi.gov.in/claims/front-claim-details/25955
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The Eligibility criteria for Resolution Applicant can be obtained from the Resolution Professional through email at cirp.utkal@gmail.com
10.	Last date for receipt of expression of interest	27th August 2026
11.	Date of issue of provisional list of prospective resolution applicants	6th September 2026
12.	Last date for submission of objections to provisional list	11th September 2026
13.	Date of issue of final list of prospective resolution applicants	21st September 2026
14.	Date of issue of Information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26th September 2026
15.	Last date for submission of resolution plans	26th October 2026
16.	Process email id to submit Expression of Interest	cirp.utkal@gmail.com

Above timelines are subject to CIRP period extension/exclusion.

Sd/-
CA IP Pankaj Bhattad
Resolution Professional
For M/s Utkal Steels Limited
IP Registration No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
AFA Valid: 31/12/2026
Registered Address: Unit No. 605,
6th Floor, Sunteck Crest, Mukund Nagar,
Andheri Kurla Road, Andheri (E), Mumbai- 400 059
12th August 2026, Mumbai Maharashtra

इंडियन बैंक Indian Bank इलाहाबाद ALLAHABAD

SANGAREDDY BRANCH
SANGAREDDY

(Sale notice format for Borrower/Guarantor/Mortgagor)

NOTICE OF SALE

Date: 04.08.2026
Branch: Sangareddy
Phone No: 9063892171

Notice of sale under Rule 6(2) & 8(6) of The Security Interest (Enforcement Rules) 2002 under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

1. Mrs. Tatikonda Krishnaveni (Borrower and Mortgagor) D/o Mr. Tamineni linga reddy Address 1: Flat no :35 , suraksha Colony, Chanda Nagar, Serilingampally, Hyderabad-500050, Address 2: H No :115, Shanthi Srinagar, Ameenpur, Patancheruvu mandal, Sanaareddy-502032.
2. Co-Borrower: Mr. Tatikonda sanni Alias Sunny Kumar S/o Tatikonda Anand Rao. Address 1: Flat no :35 , suraksha Colony, Chanda Nagar, Serilingampally, Hyderabad-500050, Address 2: H No :115, Shanthi Srinagar, Ameenpur, Patancheruvu mandal, Sangareddy-502032.
3. Mr. Thamminneni Narayana Reddy (Guarantor) S/o Mr. T. Bali Reddy, Address: Plot no :262, Sai Colony, Beeramguda, ashok nagar, Telangana-500050.

Sub: Loan account- Mrs. Tatikonda Krishnaveni, Account No. 6637079587 (Ind Awas) for Rs.18.00 Lakhs with Indian Bank, Sangareddy Branch.

Mrs. Tatikonda Krishnaveni availed Home Loan for **Rs.18.00 Lakhs** from Indian Bank, Sangareddy Branch, the repayment of which is secured by Mortgage of Scheduled mentioned properties hereinafter referred to as "the Properties".

Mrs. Tatikonda Krishnaveni, failed to pay the outstanding dues to the Bank. Therefore a Demand Notice dated **16.03.2026** under Sec. 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (for short called as "The Act"), was issued by the Authorized Officer calling upon Borrower(s), Guarantor(s) referred as above liable to the Bank to pay the amount due to the tune of **Rs.13,23,349/-(Thirteen Lakhs Twenty Three Thousand Three Hundred Forty Nine Rupees Only) as on 16.03.2026** with further interest, costs, other charges and expenses thereon. Both failed to make the entire payment despite Demand Notice dated **16.03.2026.** As **Mrs. Tatikonda Krishnaveni** failed to make entire payment despite Demand Notice, the Authorized Officer took symbolic possession of the schedule mentioned properties under the Act on 22.06.2026 after complying with all legal formalities.As per Sec.13 (4) of the Act, Secured Creditor is entitled to effect sale of the assets taken possession of and realize the proceeds towards outstanding balance. In accordance with the same, the undersigned / Authorized Officer intends selling the schedule mentioned securities in the following mode:

THE SALE PROPOSED TO BE HELD IS BY WAY OF PUBLIC TENDER /AUCTION ADOPTING THE e-AUCTION MODE.

As per Rule 6 (2) and 8(6) of The Security Interest (Enforcement)Rules 2002 framed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, 30 days notice of intended sale is required to be given and hence we are issuing this notice. The amount due as on 03.08.2026 is Rs 13,67,639/- (Thirteen lakhs sixty seven thousand six hundred and thirty nine rupee only) With further interest, costs, other charges and expenses thereon from 04.08.2026.Please take note that this is notice of 30 days and the schedule mentioned properties shall be sold under the Act by the undersigned/Authorized Officer any time after 30 days.The date of sale is fixed on 25.09.2026 which would be by e-auction mode.Inspection of the scheduled properties and related documents/up to date EC etc. by the intending purchasers/bidders may be done at their expense from 20.08.2026 to 24.09.2026 between 10.00 am to 5.00 pm.The Reserve price and Earnest Money Deposit (EMD) for the sale of the secured assets is fixed as mentioned in the schedule.The terms and conditions of e-auction is available in the website (https://baanknet.com). The intending Bidders/ Purchasers are requested to register with online portal (https://baanknet.com (PSB Alliance Pvt. Ltd.) using their mobile number and email id. Further, after completing their eKYC, the intending Bidders/ Purchasers have to transfer the EMD amount in their e-Wallet by 25.09.2026 by 4.00PM. The registration and e KYC must be completed well in advance, before auction.Earnest Money Deposit (EMD) amount as mentioned above shall be paid online or after generation of Challan from the website (https://baanknet.com (PSB Alliance Pvt. Ltd.) for depositing in bidders EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposit shall not bear any interest.The Authorized Officer/Bank has the absolute right to accept or reject any bid or adjourn/ postpone/ cancel the sale without assigning any reason therefor.The successful bidder shall have to deposit 25% (twenty-five percent) of the bid amount, including EMD amount (10%) deposited, /atest by the next working day and the remaining amount shall be paid within 15 days from the date of confirmation of sale in the form of Banker's Cheque/ Demand Draft /Account Transfer and/ or any other acceptable mode of money transfer. The Nodal Bank account no. / IFSC Code etc. for online money transfer is as under.

Nodal Bank Account No. and A/c. Name	Branch Name and IFS Code
6484398335, E-AUCTION EMD ACCOUNT	VIDYANAGAR, INDIAN BANK, IDIB000V138

In case of failure to deposit the amounts as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.The sale is subject to confirmation by the Secured Creditor.The sale is made on "As is where is and as is what is" basis and no representations and warranties are given by the Bank relating to encumbrance, Statutory liabilities etc.If the e-auction fails owing to any technical snag etc., the same may be re-scheduled by issuing 7 days' prior notice.***This Notice is without prejudice to any other remedy available to the Secured Creditor **SCHEDULE**The specific details of the assets which are intended to be brought to sale are enumerated hereunder:

Details/ Description of Mortgaged Assets	All that piece and parcel of land bearing Plot no :115, in survey No's 107& 108, admeasuring 200 Sq.Yds or 166.66 Sq. Mts and house constructed thereon with plinth area of 1062.50 sq.Ft., situated at Shanthisri Nagar of Ameenpur Village and mandal, earstwhile Medak District, Presently Sangareddy Dist, Telangana state belongs to Tatikonda Krishnaveni., Bounded By: On North by: 40' wide Road On East by: Plot No. 114 On South by: Plot No. 94 On West by: Plot No.116
Reserve Price	Rs.76,00,000/-
EMD	Rs.7,60,000/-
Bid Incremental Amount	Rs. 10,000/-
Date, Time for e-auction	25.09.2026, 10:00 AM to 4.00PM
Property ID No.	IDIB663707958701
Prior Encumbrance	NIL (As known to the Bank)

Bidders are advised to visit the website **(https://baanknet.com)** of our e auction service provider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call PSB Alliance Pvt. Ltd Helpdesk No. 8291220220, **email ID:- support.baanknet@psballiance.com** and get help line numbers available in service providers help desk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact support.**baanknet@psballiance.com**. For property details and photograph of the property and auction terms and conditions please visit **https://baanknet.com** and for clarifications related to this portal, please contact Helpdesk No.8291220220.Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://baanknet.com. Other terms and conditions are as per bank norms.

Date: 04.08.2026 **Authorised Officer**
Place: SANGAREDDY **Indian Bank**

Can Fin Homes Ltd (Sponsor: CANARA BANK) Touching Lives

CAN FIN HOMES LTD
Branch: 3-11-114, Plot No-2, 1st floor, Sri Nilayam, RTC Colony, LB Nagar, Hyderabad-500074, Phone No-040-49501072//7625079163. Email:lbnagar@canfinhomes.com. CIN No. L85110KA1987PLC008699

POSSESSION NOTICE [Rule 8 (1)][For Immovable Property]

The undersigned being the Authorised Officer of **Can Fin Homes Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice on the below mentioned dates calling upon the following borrower(s)/co-borrowers/guarantors to repay the amount mentioned in the notice with further interest at contractual rates till date of realization within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, against each borrower, in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on dates mentioned hereinafter.

Sl. No.	Name Of Borrowers And Guarantors	Description of the property	Date of Demand Notice	Outstanding amount	Date of possession
1	**Mr. KESI PRAVEEN KUMAR S/o. KESI JAGADISHWAR AND Mrs. KESI SARITHA W/o. Mr. KESI PRAVEEN KUMAR**	All That The Piece And Parcel Of The Open Land In H.no.2-18, Admeasuring 107 Sq.yards., Or Its Equivalent To 89.46 Sq.mtrs., In Gramakantam, Situated At Pasumamla Old Village (Gramakantam), Abdullapurmet Revenue Mandal (formerly Under Hayathnagar Revenue Mandal), Under Pedda Amberpet Municipality (formerly Under Pasumamla Gram Panchayathi), Ranga Reddy District, Telangana, Under Registration Sub District, S.R.O Pedda Amberpet, And Bounded By, Boundaries Of Property: East: Road; West: Land Of Potti Shankaraiah And Brothers; North: 6' Wide Passage House Of Jagadeswar: South: 3' Wide Passage House Of Potti Ramesh.	02-06-2026	Rs. 15,98,640/- (Rupees Fifteen lakhs Ninety Eight thousand six hundred and fourty only)	11-08-2026
2	**Mr. P SHIVA KUMAR S/o. Mr. P MALLESH and Mrs. POTHARAJU SUNITHA W/o. Mr. P MALLESH**	All that the piece and parcel of House bearing No.2-607/C,(Assessment No.117703577) on Plot No.200, admeasuring 99 Sq.Yards, or equivalent to 82.77 Sq.Mtrs., having Plinth area 594 Sq.Feet on Ground Floor and 594 Sq.Feet on First Floor, total Plinth area 1100 Sq.Feet, with R.C.C Roof, in Survey Nos.165,170/AA and 175, Situated at Gurramguda H/o. Nadergul Village, Balapur Revenue Mandal, Ranga Reddy District, Telangana, Under Badangpet Municipal Corporation, Registration Sub District Chempapet and and bounded by, Boundaries of Property:EAST: Plot No.195; WEST: 25' Wide Road; NORTH: Plot No.199; SOUTH: Nala.	02-06-2026	Rs. 25,76,823/- (Rupees twenty five lakhs seventy six thousand Eight hundred and Twenty three only	11-08-2026
3	**Mr. SARANGA DAS UNNI S/o. Mr. KALAKKAL SARANGA DAS and Mrs. THEKKEDTH UNNI SANJANA S/o. Mr. SARANGA DAS UNNI**	All that the Semi Finished Flat No.403,Fourth Floor of JKV-KSR ARCADE on Plot bearing Nos .226 and 227 with built up area of 800.00 Sq.feet including common areas and 100.00 SFT for Car Parking along with Undivided share land acmeasuring .29.0/Sq.Yards.or .2.1 /Sq.mts (Out of 534.00Sq.Yards) in Sy.No. 141(P), 142(P), 144(P), 145(P), 146, 147, 148(P), 149(P), 156(P), 157 and 158(P) of "K.S.R TOWNSHIP", situated at Kundanpally Village, Under Dammaiguda Municipality,Keesara Mandal, Medchal Malkajgiri District, Telangana, Under S.R.O. at Keesara. Boundaries of Flat: EAST: Open to Sky; WEST: 6 foots common passage/Entrance; NORTH: Open to Sky; SOUTH: Flat No.404.	02-06-2026	Rs. 33,50,625/- (Rupees ninty three lakhs Fifty thousand six hundred and twenty five only	11-08-2026
4	**Mr. LAVUDYAVATH ARAVIND, S/o. PULYA and Mrs. KETHAVATH KAVITHA, W/o. LAVUDYAVATH ARAVIND**	All that piece and parcel of the Residential House bearing Municipal No. 4-64/3/10,(PTIN No.1200901516),Constructed on Land bearing Plot No.5, admeasuring an area of 183 Sq.Yards or its equivalent to 153 Sq.Mtrs., having Plinth area of 1200.00 SFT,with R.C.C Roof in Survey Nos.177,178 and 179, Situated at Turkayamjal Village,Previously Hayathnagar Revenue Mandal, Presently Abdullapurmet Revenue Mandal, Rangareddy District, Previously under Turkayamjal Grampanchayat, Presently under Turkayamjal Municipality, Under Registration Sub District Vanasthalipuram and bounded by: Boundaries of property: EAST: 30'Wide Road; WEST: Neighbour's Land; NORTH: Plot No.6; SOUTH: Plot No.4.	09-06-2026	Rs. 32,14,427/- (Rupees Thirty Two lakhs Fourteen thousand four hundred and twenty seven only	11-08-2026

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for the amount mentioned against each property along with further interest thereon till the date of realisation.

Date: 11-08-2026 **Sd/-**
Place: L.B. Nagar, Hyderabad **Authorised Officer**
Can Fin Homes Ltd.

హిందూజా హౌసింగ్ ఫైనాన్స్ లిమిటెడ్ — HINDUJA HOUSING FINANCE LIMITED
కార్పొరేట్ కార్యాలయం: నెం.167-169, 2వ అంతస్తు, వితిల్ మాంట్, ఫ్రాంపేట, చెన్నై - 600 015.
అనుబంధం-4-ఎ (రూల్ 8(6)లోని నిబంధనలను చూడుము)

ఇ-వేలం సహిత అమ్మకం కొరకు బహిరంగ (అనుబంధం- IV-A) (రూల్ 8 (6))

సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంట్రస్ట్ యాక్ట్, 2002 (ఆక్ట్ 54 of 2002) రూల్ 8 మరియు సెక్యూరిటీ ఇంట్రస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 కింద స్థిరాస్తి/ల అమ్మకం కోసం ఇ-వేలం అమ్మకం నోటీసు. ఇది కూడా ప్రజలకు మరియు ప్రత్యేకంగా రుణగ్రహీత(లు) మరియు హామీదారు(లు) కు తెలియజేయడం కోసం ఇవ్వబడింది.

నిర్దిష్ట మొత్తం రూ. 6000/15 మరియు ప్రాంతీయ కార్యాలయం: **నెం.5-11-503 & 504, బ్యాంకర్స్ గేటేవే, ఫ్లాట్.నెం. 10&11, ఫ్లాట్-డి, 1వ అంతస్తు, సెయింట్ థామస్ రోడ్, నిజామాబాద్, చంద్రగిరి, తిరుపతి, తెలంగాణ- 506009** నాటికి తనపై పెట్టిన స్థిరాస్తి అమ్మకం. అయితే HHF యొక్క అధీకృత అధికారి (**"HHF"**) క్రింది తెలిపిన రుణ ఖాతాలు/ఫ్రాన్చైజ్ కాంట్రాక్ట్‌లలో చట్టం యొక్క సెక్షన్ 13(2) క్రింద జారీ చేసిన నోటీసుకు అనుగుణంగా సెక్షన్ 13(4) క్రింద దిగువ అక్రమణను సాధించడం చేయకున్నారు. రావలీసిన బకాయిల **మొత్తం** రాబట్టుకోవడమును "ఎక్కడ ఎలా ఉన్నదో అక్కడ అలానే & అక్కడ ఏమున్నదో అది ప్రాతిపదికన వాటిని విక్రయించడం జరుగుతుంది. వెబ్‌సైట్: www.bankeauctions.com లో అందించబడిన ఇ-వేలం ప్లాట్‌ఫారమ్ ద్వారా దిగువ సంతకితురాంచే విక్రయించబడును.

ఆస్తి తనిఖీ తేదీ: 24-ఆగస్టు-2026కు 11:00 ని.ల- 14:00 ని.ల (ఇ-వేలం తేదీ/సమయం: 27-ఆగస్టు-2026 11:00 ని.ల - 13:00 ని.ల)

బయ్యా రేట్ల తేదీ: 27-ఆగస్టు-2026కి ఉ. 10 ని.ల.కు. ఆ తదుపరి పెంపుదల మొత్తం: రూ.10,000/-

	రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)	స్వాధీనత తేదీ	రిజర్వ్ ధర	EMD
1	**1. శ్రీ గరుడమట్ల తిరుపాల** ఇం.నెం. 17-46/ఆ, పాంజాగుట్టగర్, సూర్య, పాంజాగుట్టగర్, మెయిన్ రోడ్, దూరల్, కోదాడ, తెలంగాణ, భారతదేశం - 508204 ..... **ఋణగ్రహీత** **2. శ్రీమతి గరుడ మాధవి** ఇం.నెం. 17-46/ఆ, పాంజాగుట్టగర్, సూర్యపేట, పాంజాగుట్టగర్, మెయిన్ రోడ్ దూరల్, కోదాడ, తెలంగాణ, భారతదేశం- 508204 .....**సహ-ఋణగ్రహీత** **Lan No:- AP/WGL/KMAM/A000000104**	**25-05-2026** నాటికి మొత్తం బకాయి రూ.**7,47,355/-**	రూ.**11,15,000/-**	రూ.**1,11,500/-**
2	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ సాయిని రెడవంని** 4-161, ఎసిసి కాలనీ, మధిర, మెయిన్ రోడ్, దూరల్, మధిర, తెలంగాణ భారతదేశం 507203 .....**ఋణగ్రహీత** **2 శ్రీమతి రత్న రెడవంని** 4-161, ఎసిసి కాలనీ, మధిర, మెయిన్ రోడ్, దూరల్, మధిర, తెలంగాణ భారతదేశం 507203 .....**సహ-ఋణగ్రహీత** **శ్రీమతి రత్న రెడవంని** 4-237, మధిర, మెయిన్ రోడ్, దూరల్, మధిర, తెలంగాణ, భారతదేశం 507203 **Lan No:- AP/WGL/KMAM/A000000152**	**22-04-2026** నాటికి మొత్తం బకాయి రూ. **14,63,449/-**	రూ.**29,70,000/-**	రూ.**2,97,000/-**
3	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీమతి లక్ష్మీ సీలం,** భర్త రంగయ్య సీలం, ఇంటి నెం.5-93, ఇందిరమ్మ కాలనీ, భద్రాద్రి, తెలంగాణ, భారతదేశం- 507003 ..... **ఋణగ్రహీత** **2. శ్రీ రంగయ్య సీలం** తండ్రి వెంకటయ్య, ఇంటి నెం.5-32, ఇందిరమ్మ కాలనీ, భద్రాద్రి, తెలంగాణ, భారతదేశం- 507003 .....**సహ-ఋణగ్రహీత,** **మరియు శ్రీమతి లక్ష్మీ సీలం** ఇం.నెం. 4-59, అంబేద్కర్ మెయిన్ రోడ్, దూరల్, కోదాడ, తెలంగాణ, భారతదేశం - 508206 **LAN. AP/WGL/KMAM/A000000298**	**22/04/2026** నాటికి మొత్తం బకాయి రూ. **5,87,457/-**	రూ.**9,44,000/-**	రూ.**94,000/-**
4	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీమతి రామవ్వారెడ్డి గార్లపల్లి,** నివాసం: ఇం.నెం. 6-1-240 ప్లాట్ నెం 903 భాగ్యరేఖ హైట్స్, లక్ష్మీపురం, మెయిన్ గేట్ ఖమ్మం (అర్బన్), తెలంగాణ, భారతదేశం - 507002 ..... **ఋణగ్రహీత** **2. శ్రీమతి లతకి రతన్ గార్లపల్లి,** నివాసం: ఇం.నెం. 6-1-240 ప్లాట్ నెం.203 భాగ్యరేఖ హైట్స్, ఖమ్మం, మెయిన్ రోడ్, ఖమ్మం, ఖమ్మం (అర్బన్), తెలంగాణ, భారతదేశం 507002 .....**సహ-ఋణగ్రహీత** **LAN.AP/WGL/KMAM/A000000346**	**10/06/2026** నాటికి మొత్తం బకాయి రూ. **21,88,097/-**	రూ.**30,08,000/-**	రూ.**3,01,000/-**
5	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ ప్రవీణ్ కుమార్ బాదావత్** నివాసం: 6-150, రఘునాథపాలెం రఘునాథపాలెం, మెయిన్ రోడ్, దూరల్, ఖమ్మం (గ్రామీణ), తెలంగాణ, భారతదేశం- 507002. .....**ఋణగ్రహీత** **2. శ్రీమతి శకుంత భూరావ్,** నివాసం: 6-150, రఘునాథపాలెం, రఘునాథ పాలెం, మెయిన్ రోడ్, దూరల్, ఖమ్మం (గ్రామీణ), తెలంగాణ, భారతదేశం - 507002 .....**సహ-ఋణగ్రహీత** **LAN. AP/WGL/KMAM/A000000044**	**22/04/2026** నాటికి మొత్తం బకాయి రూ. **11,61,237/-**	రూ.**19,25,000/-**	రూ.**1,92,500/-**
6	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ సుధాకర్ తగరం** 8-15, మెయిన్ రోడ్ కొత్తపల్లి, మెయిన్ రోడ్, దూరల్, కొత్తపల్లి, తెలంగాణ, భారతదేశం - 507305 .....**ఋణగ్రహీత** **2. శ్రీమతి ప్రేమల తగరం** ఇం.నెం. 8-15, మెయిన్ రోడ్ తెలంగాణ, భారతదేశం- 507305 కొత్తపల్లి, మెయిన్ రోడ్, దూరల్, కొత్తపల్లి .....**సహ-ఋణగ్రహీత** **మరియు శ్రీ సుధాకర్ తగరమ్7 శ్రీమతి (ప్రేమల తగరం** ఇం.నెం:1-19/1, 6వ వీధి, కొత్తపల్లి, మెయిన్ రోడ్, దూరల్, కొత్తపల్లి, తెలంగాణ, భారతదేశం - 507305 **LAN. AP/WGL/KMAM/A000000262**	**10/06/2026** నాటికి మొత్తం బకాయి రూ. **6,33,696/-**	రూ.**21,69,000/-**	రూ.**2,16,000/-**
7	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ ఎం.ఆర్ వేణుకుమార్** ఇం.నెం. 3-146, దుబ్బతండా గ్రామం, నడిగూడెం మెయిన్ రోడ్, దూరల్ కోదాడ, తెలంగాణ, భారతదేశం - 508234 .....**ఋణగ్రహీత.** **2. శ్రీ లక్ష్మమ్మ దేవరంగుల** ఇం.నెం. 3-148, నడిగూడెం గ్రామం, నడిగూడెం మెయిన్ రోడ్, దూరల్ కోదాడ, తెలంగాణ, భారతదేశం - 508234. **3. శ్రీమతి లక్ష్మమ్మ దేవరంగుల** ఇం.నెం. 3-148, నడిగూడెం గ్రామం, నడిగూడెం మెయిన్ రోడ్, దూరల్ కోదాడ, తెలంగాణ, భారతదేశం - 508 234. **4. శ్రీ లక్ష్మమ్మ దేవరంగుల** ఇం.నెం. 3-148, నడిగూడెం గ్రామం, నడిగూడెం, మెయిన్ రోడ్, కోదాడ, తెలంగాణ, భారతదేశం- 508234. **5. శ్రీమతి సుభద్ర దేవరంగుల** ఇం.నెం.3-148, నడిగూడెం గ్రామం, తెలంగాణ, భారతదేశం- 508234, నడిగూడెం, మెయిన్ రోడ్, దూరల్, కోదాడ, తెలంగాణ, భారతదేశం- 508234 .....**సహ-ఋణగ్రహీత** **శ్రీ లక్ష్మమ్మ దేవరంగుల** తండ్రి నడిగూడెం మెయిన్ రోడ్, దూరల్ కోదాడ, తెలంగాణ, భారతదేశం- 508234 ఇం.నెం:3-273.సర్వే నెం.87.నడిగూడెం గ్రామం, నడిగూడెం మండలం సూర్యాపేట. **LAN. AP/WGL/KMAM/A000000219.**	**22/04/2026** నాటికి మొత్తం బకాయి రూ. **8,26,004/-**	రూ.**18,85,000/-**	రూ.**1,89,000/-**
8	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ ప్రవీణ్ కంతేరు,** నివాసం: ఇం.నెం. 2-59/1, బీటీగూడెం, చివేమల, సూర్యాపేట, తెలంగాణ, భారతదేశం - 508213 .....**ఋణగ్రహీత.** **2. శ్రీమతి దయాదేవి నాగుబండి,** నివాసం: ఇం.నెం. 2-59/1 బీటీగూడెం, చివేమల, సూర్యాపేట, తెలంగాణ, భారతదేశం- 508213 .....**సహ-ఋణగ్రహీత** **Loan No. AP/HDB/SRPT/A000000219.**	**30-10-2025** నాటికి మొత్తం బకాయి రూ. **8,05,377/-**	రూ.**17,22,000/-**	రూ.**1,72,000/-**
9	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీ వర్ధంగిరి నాగా రాణి,** నివాసం: ఇం.నెం. 4-88, కిష్టాపురం, మిర్యాలగూడ, తెలంగాణ, భారతదేశం- 508207. .....**ఋణగ్రహీత** **2. శ్రీమతి వర్ధంగిరి ఉత్తర** నివాసం: ఇం.నెం. 4-88, కిష్టాపురం, మిర్యాలగూడ, తెలంగాణ, భారతదేశం - 508207. **3. శ్రీమతి వర్ధంగిరి రాజమ్మ** నివాసం: ఇం.నెం. 4-88, కిష్టాపురం, మిర్యాలగూడ, తెలంగాణ, భారతదేశం - 508207 .....**సహ-ఋణగ్రహీత** **LAN. AP/HDB/SRPT/A000000234**	**22/04/2026** నాటికి మొత్తం బకాయి రూ. **11,05,963/-**	రూ.**14,63,000/-**	రూ.**1,46,500/-**
10	**రుణగ్రహీత(లు) /సహ-రుణగ్రహీత(లు) /హామీదారు(లు)** **1. శ్రీమతి నేతవేది** నివాసం: ఇం.నెం. 5-104, కిష్టాపురం, మిర్యాలగూడ, నల్గొండ, తెలంగాణ- 508207 .....**ఋణగ్రహీత** **2. శ్రీ నేతవేది** పాపని నివాసం: ఇం.నెం. 5-104, కిష్టాపురం, మిర్యాలగూడ, నల్గొండ, తెలంగాణ- 508207 .....**సహ- ఋణగ్రహీత.** **3. శ్రీ నేతవేది** రాగాలా నివాసం: ఇం.నెం. 5-104, కిష్టాపురం, మిర్యాలగూడ, నల్గొండ, తెలంగాణ- 508207 .....**సహ-ఋణగ్రహీత** **LAN. AP/HDB/SRPT/A000000215**	**22/04/2026** నాటికి మొత్తం బకాయి రూ. **8,42,556/-**	రూ.**10,83,000/-**	రూ.**1,08,000/-**

నిర్దిష్ట వివరణ: భారతీయ, మిర్యాలగూడ, మిర్యాలగూడ, ఎసిఆర్‌టి, మిర్యాలగూడ మండలం, గుడూర్ రెవెన్యూ గ్రామం వద్ద ఉన్న 181.5 చ.గ.ల ప్లీన్లుకు గల ఇంటిలు. 0-129 యూఎఫ్‌ఎ, సరిహద్దులు: ఉత్తరం: రోడ్డు, దక్షిణం: నరేనన్ కరకబల్ల ఇల్లు, తూర్పు: లలితమ్ గుండూరు రోడ్, పశ్చిమం: రోడ్డు

చెల్లింపు విధానం :- ఆర్టి చెల్లింపులు హైదరాబాద్ వద్ద చెల్లింపులతో హిందూజా హౌసింగ్ ఫైనాన్స్ లిమిటెడ్ పేరున డిమాండ్ డ్రాఫ్ట్ రూపం లేదా RTGS/NEFT రూపా చెల్లింపులేదు. ఖాతా వివరాలు దిగువ ఇవ్వబడినది ఉన్నది: ఎ) ఖాతా పేరు:- హిందూజా హౌసింగ్ ఫైనాన్స్ లిమిటెడ్, బి) ఖాతాతో సంఖ్య:- HDFC బ్యాంక్ లిమిటెడ్, సి) ఖాతా నెం:- 50200009458, డి) IFSC:- HDFC0000499.

ఆన్‌లైన్ ఇ-వేలం అమ్మకానికి నిబంధనలు & షరతులు:- 1. ఆస్తి **"ఎక్కడ ఎలా ఉంటే అక్కడ అలానే & అక్కడ ఏమి ఉంటే అది"** "ఎటువంటి రికోర్స్ లేని ప్రాతిపదికన" అమ్మకమవుతుంది. అమ్మకపు ఒప్పందం ఎలాంటి నాలంటీలు & పరిహారాలు లేకుండా జరుగుతుంది. **2.** ఆస్తిలపుపు వివరాలు (ఆకారపురుషు & సరిహద్దులు) అమ్మకపు నోటీసులో పేర్కొన్న పరిధి & కొంతలు సెక్యూర్డ్ క్రెడిటర్ యొక్క అత్యుత్తమ సమాచారం మేరకు పేర్కొనబడ్డాయి మరియు సెక్యూర్డ్ క్రెడిటర్ ఏమైనా లోపం, తప్పు ప్రకటన లేదా లోపానికి బాధ్యత వహించరు. వాస్తవంగా ఉన్న & కొంతలు విస్తరణ ఉంటవచ్చును. **3.** సెక్యూర్డ్ క్రెడిటర్ ఇక్కడ ఏమి ఏమైనా ఇ-వేలం అమ్మకపు నోటీసు ఇవేని సాధారణ ప్రజలకు వారి బిడ్‌లను సమర్పించడానికి అవసరమైన మరియు ఇది సెక్యూర్డ్ క్రెడిటర్ తరపున ఎటువంటి బాధ్యత లేదా ప్రాతినిధ్యాన్ని కలిగి ఉండదు మరియు పరిగణించబడదు. అసక్తిగల బిడ్డర్లు సెక్యూర్డ్ క్రెడిటర్ వెబ్‌సైట్ https://www.bankeauctions.com మెయిల్‌ఐడి ద్వారా లేదా సంప్రదించి బిడ్‌లో పాల్గొనడానికి మరియు వారి ఇ-వేలం వేదిక ద్వారా ఇ-వేలం ప్రక్రియ మొత్తాన్ని పొందాలి మరియు వారు ఇ-వేలం వేదిక ద్వారా మాత్రమే ఆమోదించబడతారు. **4.** వేలంపాటదారులు "ఇ-వేలం వేదిక ద్వారా ఇ-వేలం ప్రక్రియ" మొత్తాన్ని పొందాలి మరియు వారు ఇ-వేలం వేదిక ద్వారా మాత్రమే ఆమోదించబడతారు. **5.** బిడ్డర్లు తమకు నచ్చిన ప్రకటన ఇంటి బిడ్డింగ్ కొరకు ఇ-వేలంలో పాల్గొనవచ్చు, ఇంటర్నెట్ బ్యాకెడ్‌బిడ్ బిడ్డర్ సృయంగా నిర్ణయించుకోవాలి. ఇంటర్నెట్ బ్యాకెడ్‌బిడ్, సెక్యూర్డ్ క్రెడిటర్, సేల్ ఆఫీసర్ వారి ఏ బాధ్యత లేదా నష్టానికి బాధ్యత వహించరు. **6.** వేదికను, సమీపించు, దిగాలను ఇంకను ఇ-వేలంపు ఇంటర్నెట్ బ్యాకెడ్‌బిడ్ బిడ్డర్ సహాయం కొరకు కాల్ సెంటర్ నెం. 7291981124,25,26 సంప్రదించవచ్చు. **7.** ఇంటర్నెట్ బ్యాకెడ్‌బిడ్ బిడ్డర్ సృయంగా నిర్ణయించుకోవాలి.